

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 219 OF 2024

IN THE MATTER OF:

SYED ASHHAR TAUSEEF

...APPLICANT

VS

KAMAL FARUQUI & ORS

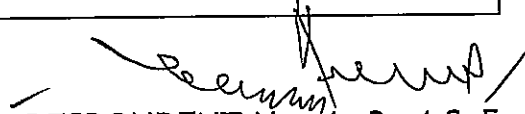
...RESPONDENTS

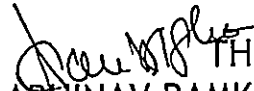
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RESPONDENT No. 1, 3, 4 & 5


THROUGH
ABHINAV RAMKRISHNA
D/824/2007
COUNSEL FOR RES NO. 1,3,4 & 5
134, SUPREME ENCLAVE
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MOB: 9971746533

DATE: 30.08.2024

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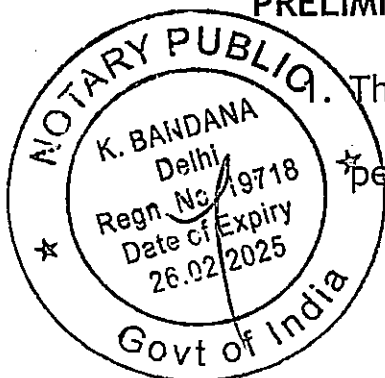
...RESPONDENTS

REPLY BY WAY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 1,
3, 4 & 5 NAMELY KAMAL FARUQUI (RESPONDENT NO. 1), RASHIDA
BEGUM MUSLIM MAHAVIDHYALAYA/TRUST (RESPONDENT NO. 3),
MESCO PUBLIC SCHOOL (RESPONDENT NO. 4) AND MESCO INSTITUTE
OF PHARMACY (RESPONDENT NO. 5)

I, Kamal Faruqui, Age 72 yrs s/o Late Nafees Ahmed resident of A-
80, Nizamuddin East, Delhi, being well conversant with the facts of
the case in my personal capacity as well as the trustee of the aspect
of trust under which the respondent no. 3 to 5 comes within and
thus being competent to swear this affidavit, do hereby solemnly
affirm and declare as under:

PRELIMINARY OBJECTIONS

That at the outset, it is humbly submitted that the present
petition by which the jurisdiction of this Hon'ble Tribunal has



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been invited by the Applicant, is one of the rarest proceeding which has ever taken place before this Hon'ble Tribunal, where the applicant has not only concealed the material facts but has intentionally and deliberately not disclosed the role & interest which his deceased father (namely Late Tauseef Hasan) had in RASHIDA BEGUM MUSLIM MAHAVIDHYALAYA, the trust (hereinafter referred to as Respondent No. 3).

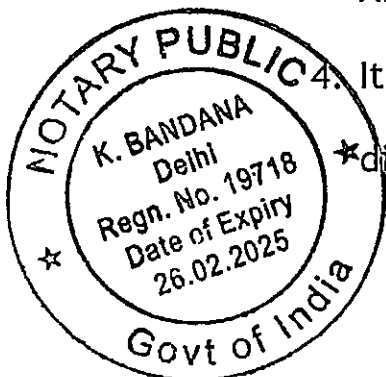
2. It is humbly submitted that the father of the applicant till the time he was alive was the office bearer of the Respondent No. 3 & 5 and was holding the post of treasurer/director.

A True Copy Deed of Declaration of Trust dated 12.02.2008 is annexed as ANNEXURE R-1 to the present affidavit

3. It is humbly submitted that the applicant has further intentionally and deliberately not disclosed and further concealed the fact, that subsequent to the demise of his father, applicant's mother namely Smt. Nighat Jahan, has been replaced as office bearer of the Respondent No. 3

A True Copy of Resolution dated 22.07.2022 is annexed as ANNEXURE R-2 to the present affidavit

4. It has further been intentionally and deliberately not disclosed by the applicant before this Hon'ble Tribunal that,



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the applicant was the employee of the Respondent No. 3 and was appointed to the post of lecturer in the department of education as on 23.11.2011, which the applicant accepted to join vide his letter dated 25.11.2011, as his appointment was duly approved by the competent University vide letter dated 21.11.2011

A True Copy of the Letter dated 21.11.2011, 23.11.2011 & 25.11.2011 are annexed as **ANNEXURE R-3 (COLLY)** to the present affidavit.

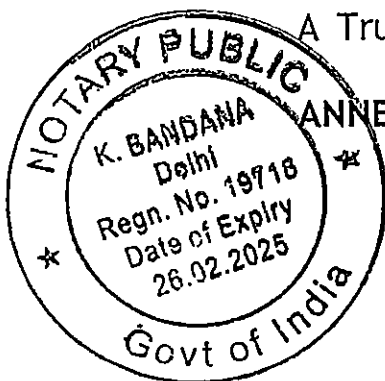
5. That in the humble submission of the respondents, that there has been further concealment by the applicant herein, that his deceased father was a witness to the sale deed through which the land was purchased by the Trust on 26.05.2008

A True Copy of the Sale Deed dated 26.05.2008 is annexed as **ANNEXURE R-4** to the present affidavit

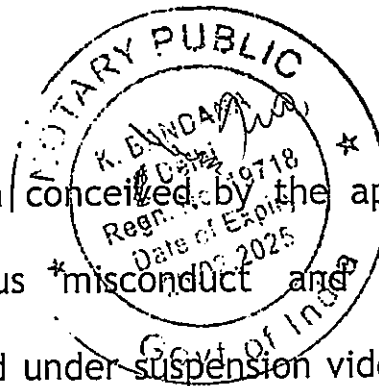
6. That it will be important to take note of the fact that in so far as the applicant's younger brother was also appointed as assistant professor with Respondent No. 5 on 01.08.2021.

A True Copy of the Letter dated 01.08.2021 is annexed as

ANNEXURE R-5 to the present affidavit



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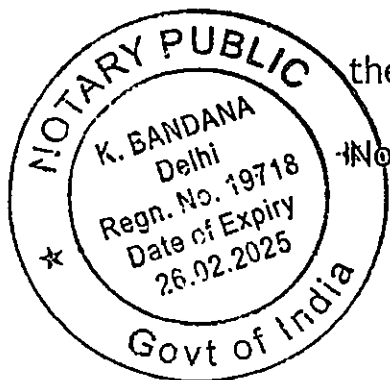
7. That further it has also been concealed by the applicant hearing that due to serious *misconduct and act of insubordination, he was placed under suspension vide letter dated 06.09.2023 and was ultimately terminated from employment vide letter dated 14.10.2023

A True Copy of the Letter dated 06.09.2023 & 14.10.2013 are annexed as ANNEXURE R-6 (COLLY) to the present affidavit

8. That the act of misconduct and insubordination was not only on the part of the applicant but also his brother who was also placed under suspension vide letter dated 06.09.2023 and asked to appear before the enquiry committee vide letters dated 26.09.2023 & 30.09.2023 and since he did not turn up before the enquiry committee vide letter dated 16.10.2023, the younger brother of the applicant was terminated from the service of Respondent No. 5.

A True Copy of the Letter dated 06.09.2023, 30.09.2023 & 16.10.2023 are annexed as ANNEXURE R-7 (COLLY) to the present affidavit

9. That it is further intentionally and deliberately concealed by the applicant from this Hon'ble Court that he had lodged a FIR No. 474 dated 05.09.2023 before the PS: Naugawa, District

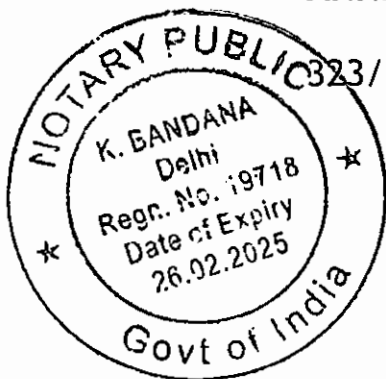


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Amroha against the Respondent No. 1, the perusal of the content of the aforesaid FIR would reveal that the applicant hearing has been demanding partition of the properties which are held in the name of the two trusts which are running the aforesaid institutions which are party before this Hon'ble Tribunal. It is therefore to submit in the humble submission of the respondents herein, the proceedings before this Hon'ble Tribunal have been initiated with the purpose solely to blackmail and arm twist the trustees to give up before the demands of the applicant, which goes against the basic principle of the trust deeds.

A True Copy of FIR No. 474 dated 05.09.2023 before the PS: Naugawa, District Amroha is annexed as **ANNEXURE R-8** to the present affidavit

10. That it has also been not disclosed by the applicant herein, that there are two FIRs registered against him under sections 323/504/506/of IPC being FIR No. 498 dated 13.09.2023 before the PS: Naugawa, District Amroha is annexed as **ANNEXURE R-9** to the present affidavit and under sections 323/504/506/386 of IPC being FIR No. 88 dated 22.02.2024



before the PS: Naugawa, District Amroha is annexed as ANNEXURE R-10 to the present affidavit

11. That is to further submit before this Hon'ble Tribunal, that the Respondent No.1. herein is suffering from age related medical ailments

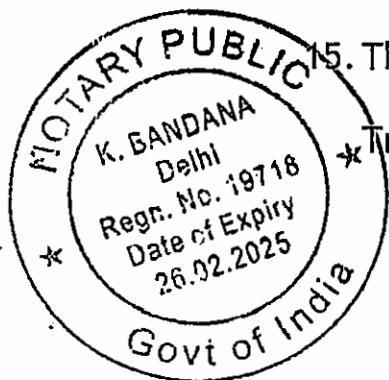
PARAWISE REPLY ON MERITS

12. That for the proper and just adjudication of the petition filed before this Hon'ble Tribunal, it shall be important to deal with the certain revenue terminology such as "*fasli varsh*" and its conversion to calendar year.

13. That it shall also be important on the part of the respondent herein to bring before this Hon'ble Tribunal the chronology of the events or dates by which the change in use of the land and its ownership took place.

14. That it is also be important on the part of the respondent herein to bring before this Hon'ble Tribunal the position law and the statute with regard to ponds, in the State of Uttar Pradesh and whether any action taken prior to the enactment of any such law will become invalid.

15. That it will also be important to please before this Hon'ble Tribunal, the intent of the respondent herein to show his



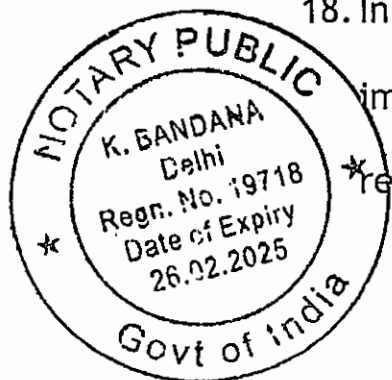
A handwritten signature in black ink, appearing to be "K. Bandana".

bonafide, towards environment and in an attempt to do so, the intention of the respondent to propose a remedial measure, which has been done in the past with the approval of the competent government authorities.

16. That it shall be important to mention here that in pursuance of the provisions of clause (3) of article 348 of the Constitution of India, a legislation namely the Uttar Pradesh Ground Water (Management & Regulation) Act, 2019 came to be passed and which came into effect from 07.08.2019, this particular act governs and provides for the preservation of groundwater, rainwater, ponds etc., more particularly under section 29, 30 and 34.

17. That it is humbly submitted, on behalf of the respondent, that the perusal of the petition clearly states that in the *fasli varsh 1359 which can be also called as crop year, there existed a private pond on Khasra No. 403 & 404, upon which today stands the three educational institutions, all of which are the party before this Hon'ble Tribunal.*

18. In the humble submission of the respondents herein, it will be important and necessary or rather incumbent upon the respondents herein to explain the concept of "fasli varsh" and



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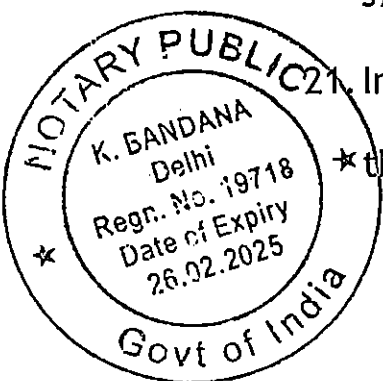
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its conversion to calendar year to understand as to when the private pond which is stated to have existed in the fasli varsh 1359 had taken the shape agricultural land and thereafter, upon obtaining the permission for change in use land from competent authority, the educational institutions came into existence.

19. The established and admitted calculation for calculating the "fasli varsh/crop year" to Georgian calendar is (fasli varsh/crop year + 590) = Georgian calendar. Therefore, in the facts of the present case as per the contents of the letter petition there existed a private pond in the year 1969 on the land, *which is still vacant to the extent of 95 % approximately*

20. That it is to submit that as per the copy of the revenue records being made available herein Khasra no. 404 which is stated to be a private pond in the fasli varsh 1359 which is in the English calendar year 1969, at this particular period of time the ownership of land as stated above belong to the one Md. Rafi s/o Abdul Rehman alias Bhonda

21. In the similar manner against Khasra No. 402, 403, and 405, the revenue details in the fasli varsh 1359, show no particular

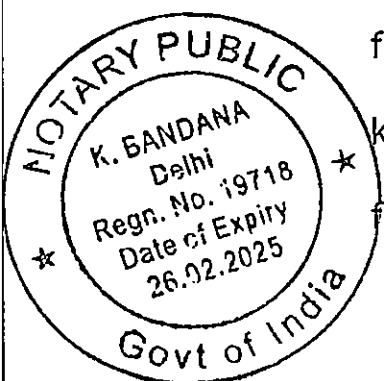


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about existence of any private pond or public pond. Therefore, in the absence of any document, evidence, much less any pleadings to say that the land in question vested in gaon sabha or gram panchayat. Therefore, in the humble submission of the respondent herein the ratio of the judgement of the Hon'ble Supreme Court in the case of *Hinch Lal Tiwari vs Kamla Devi* will not be applicable to the fact of the present case.

22. It is further submitted that the respondent herein is law abiding citizens and before any construction activity was commenced in the land in question, the competent government authorities after due satisfaction of not being any hazard to the environment, accorded the permission as sought for.

23. In so far as Khasra No. 403 is concerned, the same belong to Md. Noor s/o Chand during the fasli varsh 1359, the Khasra No. 405 belonged to Md. Rafi s/o Abdul Rehman alias Bhonda. Khasra no. 402 belonged to Safique Ahmad s/o Sadulla during fasli varsh 1359. All these are shown as agricultural land in the khatauni, prior to purchase of such land by the respondents, for which latter change of land use was obtained



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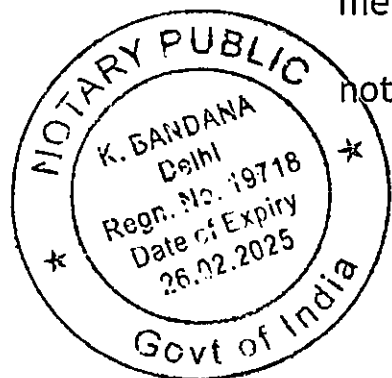
A True Copy of Kahatauni during fasli varsh 1359 and English Calendar year 1969 is annexed as ANNEXURE R-11 (COLLY) to the present affidavit

24. That upon entire perusal of the petition, it is nowhere stated that as on the date when the respondents purchased the land in question, there existed any pond and further it has nowhere been stated that the construction upon the said land where the educational institutes stand as on today, work was done after filling of the pond.

25. That at this stage it is submitted that by virtue of Sec. 117 of the U.P. Zamindari Abolition and Land Reforms Act (which now stands repealed) it is only the plots which is vested in the Gram Samaj upon which the ratio of the judgment of *Hinch Lal Tiwari vs Kamla Devi* will apply and for the convience of this Hon'ble Court the relevant provisions is reproduced herein below;

17. Sec. 117(7) reads as follows:—

At any time after the publication of the notification mentioned in Sec. 1, the State Government may, by notification, in the Gazette-declares that, as from the date to



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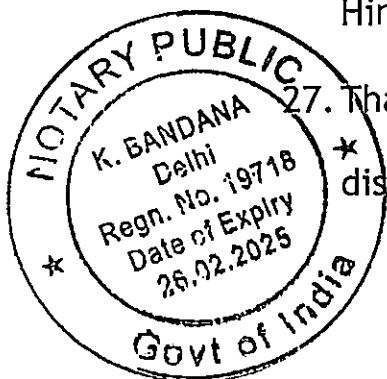
be specified (hereinafter in this chapter called the specified date)–

- (i)
- (ii)
- (iii)
- (iv)
- (v)
- (vi)

(vii) tanks, ponds, private ferries, water channels, pathway and Abadi sites, situate in a circle, which has vested in the State under this Act, shall vest in the Gaon Samaj established for the circle.

26. At this stage, it will be important to further invite the attention of this Hon'ble Tribunal to the fact that in the absence of any material on record and any pleadings to the substantiate that the such pond which existed way back in year 1969, was used for common use or such pond vested in gram sabha, cannot fall within the teeth of the judgment of Hinch Lal Tiwari.

27. That the jurisprudence which has been laid down and discussed in plethora of judgments including Hinch Lal Tiwari



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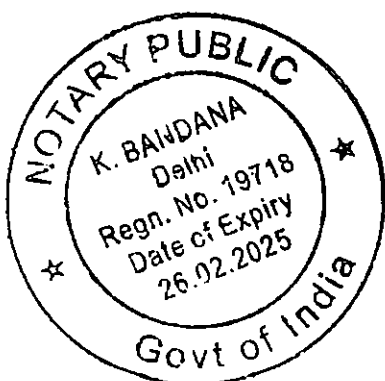
& Jitendra Singh revolves around the idea of protection of such village common areas which are the lifeline of village communities, and often sustain various chores and provide resources necessary for life. Waterbodies, specifically, are an important source of fishery and much needed potable water. In the present case first of all there is no prima facie document on record to prove and suggest that there existed pond, water body immediately before the respondents purchased the land in question and applied for change in land use .

28. A True Copy of the RTI Reply dated 29.09.2023 along with order dated 30.07.2009 passed by the SDM Amroha are annexed as ANNEXURE R-12 (COLLY) to the present affidavit

29. However, as a responsible citizen the respondent in order to balance equity not only towards this Hon'ble Tribunal but also towards the environment

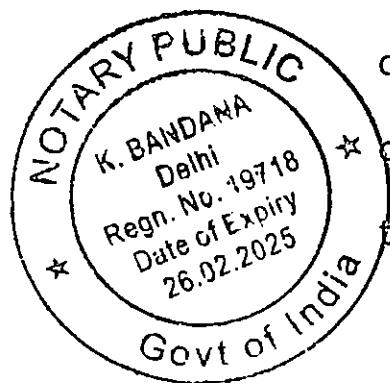
30. LEGAL SUBMISSIONS

- i. It is humbly submitted that the Hon'ble Supreme Court in the case of **STATE OF A.P. AND OTHERS VS. T. SURYACHANDRA RAO (2005) 6 SCC 149** has held that "Fraud" as is well known vitiates every solemn act.



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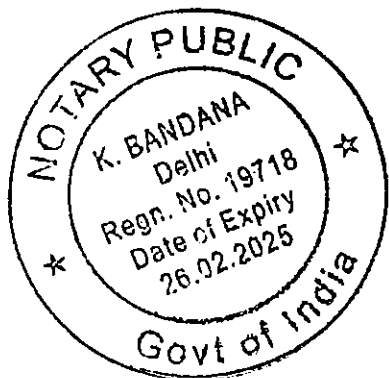
Fraud and justice never dwell together. Fraud is a conduct either by letter or words, which includes the other person of authority to take a definite determinative stand as a response to the conduct of the former either by words or letter. It is also well settled that the misrepresentation itself amounts to fraud. Indeed, innocent misrepresentation may also give reason to claim relief against fraud. A fraudulent misrepresentation is called deceit and consists in leading a man into damage by willfully or recklessly causing him to believe and act on falsehood. It is a fraud in law if a party makes representations, which he knows to be false and injury ensues therefrom although the motive from which the representations proceeded may not have been bad. An act of fraud on court is always viewed seriously. A collusion or conspiracy with a view to deprive the rights of others in relation to a property would render the transaction void ab initio. Fraud and deception are synonyms. Although in a given case a deception may not amount to fraud, fraud is anathema to all equitable principles and any affair tainted with



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fraud cannot be perpetuated or saved by the application of any equitable doctrine including res judicata.

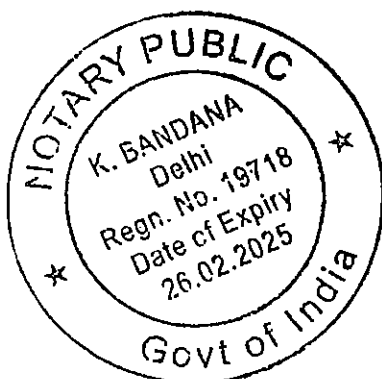
- ii. The next legal issue which arises in this Hon'ble court is as to whether the principle of "finality of litigation" can be allowed to be urged by the plaintiffs to an extent of such an absurdity that it becomes the engine of fraud in the hands of dishonest litigants. This issue is no longer res integra and has been decided by the Hon'ble Supreme Court in S.P. CHENGAL VARAYA NAIDU (DEAD) VS JAGANNATH (DEAD) AND ORS. (1994) 1 SCC, where in it has been observed "the courts of law are meant for imparting justice between the parties. One who comes to the court, must come with clean hands. A person, who's case is based on falsehood, has no right to approach the court. He can summarily thrown out at any stage of litigation."
- iii. Another aspect of the matter is as to how the courts are supposed to deal with a situation where an abuse of process of court/law/fraud upon the court/suppression of the material fact has been done. The Supreme Court in the case of RAMJAS FOUNDATION AND ANOTHER VS



— *[Handwritten Signature]*

UNION OF INDIA AND ORS. (2010) 14 SCC 38 has held that “the principle that a person who does not come to the court with the clean hands is not entitled to be heard on the merits of his grievance and, in any case such a person is not entitled to any relief is applicable not only to the petitions filed under Articles 32, 226 and 136 of the constitution but also to the cases instituted in other courts and judicial forums. The object underlying the principle is that every court is not entitled but is duty bound to protect itself from unscrupulous litigants who do not have any respect for truth and who try to pollute the stream of justice by resorting to falsehood or by making misstatement or by suppressing facts which have a bearing on adjudication of the issue(s) arising in the case.”

- iv. The other legal aspect is as to how a litigant who is withholding a vital document or suppressing a material fact in order to gain advantage in the case is to be dealt with by the court to answer this reference is drawn to the case of MCD Vs. STATE OF DELHI AND ORS (2005) 4 SCC 605 wherein it was held “we have no



— *[Handwritten Signature]*

hesitation to say that a person whose case is based on falsehood has no right to approach the court and he can be summarily thrown out at any stage of the litigation.

31. Thus in the humble submission of the respondent, this Hon'ble Tribunal after taking into consideration that the three educational institution today has approximately 1000 students studying with the staff almost 50 persons, may be pleased to dismiss the petition, which is not only misconceived but also has been filed after concealing material facts, wherein the involvement of the applicant's/petitioner's father and mother in the three institution which is part of two trust, be pleased to dismiss the present petition with cost.

[Signature]
DEPONENT

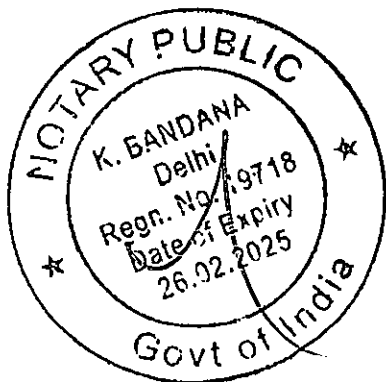
IDENTIFIED
VERIFICATION

I, Kamal Faruqui, Age 72 yrs s/o Late Nafees Ahmed resident of A-80, Nizamuddin East, Delhi do hereby verify that the contents of the present reply affidavit are true and correct.

Verified at New Delhi on 27th August 2024

[Signature]
DEPONENT

27 AUG 2024



ATTESTED
NOTARY PUBLIC DELHI
GOVT OF INDIA
Mob.: 9854768498

EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7



दिल्ली DELHI

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[Signature]

DEED OF DECLARATION OF TRUST

This Deed of the Declaration of Trust is made on this 12th Feb 2008 by Mr. Nasir Hasan (Solely) Shri. Shamsul Hasan, R/o. Mohalla, Sado, Amroha, Uttar Pradesh (hereinafter called and referred to as the SETTLOR/ TRUSTEE which terms shall, to the extent the context so requires and admits, mean and include the Settlor/Trustee, his legal heirs, successors, executors and administrators.

Whereas the Settlor/Trustee has a keen and earnest desire to serve mankind in general and people of India in particular and created a trust on today out of the money which he is seized and possessed of and which he has set apart for the purpose as detailed in Aims & Objects mentioned hereunder:

Whereas the Settlor/Trustee had constituted a sum of Rupees Five Thousand as initial corpus of the trust fund together with all the contributions, additions, accumulations and accretions to the fund money and the conversion thereof and investments in which the fund may from time to time be invested and all other movable and immovable properties which may from time to time be vested in the trustees or be received by them by gift, sale, lease, or otherwise or acquired by them or may come into their hands by any means whatsoever or by operation of law or otherwise howsoever in relation to the trust.

[Signature]

TRUE COPY

MIA
 Rashida Begum - 10/10/1900 = 2ed.
 A So Nizamuddin
 Daul Aced N2

Chagau

मो. आरिफ



12/1/1900

TRUE COPY

भारतीय नैर न्यायिक

एक सौ रुपये

Rs. 100

₹ 100

ONE
HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA
INDIA NON JUDICIAL

दिल्ली DELHI

E 068670

And whereas with a view to and for the purpose of constituting the trust permanently as an irrevocable trust for the purposes of carrying on the objectives of the trust as mentioned hereafter under the Aims & Objects of this Deed of Trust, it is now considered desirable that for the purposes of creation of this Public Charitable Trust, the declaration of trust should be made in writing the manner set out here-under:

1.0. **NAMU.** The name of the TRUST shall be **RASHIDA BEGUM MUSLIM MAHAVIDYALAYA** (in short be called RBMM).

1.1. **REGISTERED OFFICE.** The Registered Office of the TRUST shall be situated in the Union Territory of Delhi. The present address of the TRUST shall be 211, Delhi Chamber, Delhi Gate, New Delhi-110002.

1.2. **AIMS AND OBJECTS**

1.2.1. To work for all round educational development, health development and economic development of the people.

1.2.2. To promote and develop information and communication technology among the people of the country in general and the minorities in particular.

1.2.3. To promote better understanding and harmony among various regional, linguistic and religious groups of the country and of the world.

J
TRUE COPY

Q. M. S. A. /

Deed Related Detail

Deed Name TRUST *M.A. TRUST*

Land Detail

Tehsil/Sub Tehsil Sub Registrar III Area of Building 0 वर्ग फुट
 Village/City Delhi Gate Bazar Building Type
 Place (Segment) Delhi Gate Bazar
 Property Type Residential
 Area of Property 0.00 0.00 0.00

Trust Deed

Money Related Detail

Consideration Value 0.00 Rupees Stamp Duty Paid 0.00 Rupees
 Value of Registration Fee 3.00 Rupees Pasting Fee 1.00 Rupees

This document of TRUST TRUST
 presented by: Sh/Smr. S/o. W/o R/o
 NASIR HASAN Shamshul Hasan Mohalla Saddo Amroha UP

In the office of the Sub Registrar, Delhi this 12/02/2008 day Tuesday
 between the hours of
 Registrar Sub Registrar III
 Delhi/New Delhi

Signature of Presenter
 Executed and presented by Shri/Ms. NASIR HASAN
 and Shri / Ms. NP
 Who is/are identified by Shri/Smt/Km. Kamal Faruqui S/o W/o D/o N/A Faruqui R/o A-30 Nizamuddin East delhi
 and Shri/Smt/Km Mohd Arif S/o W/o D/o Jamun Shekh R/o P-100/I N Road Jamia Nagar delhi

(Marginal Witness) Witness No. II is known to me
 Contents of the document explained to the parties who understand the conditions and admit them as correct
 Certified that the left (or Right, as the case may be) hand thumb impression of the executant has been affixed in my presence

Registrar Registrar
 Sub Registrar III
 Delhi

No. 12/02/2008

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- 3.1.4 To promote education particularly among the minorities and weaker sections of the Indian Society and of the world.
- 3.1.5 To establish boys, girls and/or co-educational institutions like schools, colleges, polytechnics, IIT, etc. for imparting instructions in formal, technical and professional education anywhere in India and abroad and up to the level permissible by the law of the land.
- 3.1.6 To promote the best qualities of physical and moral character in the Society through all possible means.
- 3.1.7 To promote facilities for the learning and teaching of national and international languages.
- 3.1.8 To provide a platform for people with various points of view for debating upon the aspects of poverty, education, welfare, human development and economic development.
- 3.1.9 To grant scholarships to deserving students;
- 3.1.10 To dispel ignorance and superstition, disseminate knowledge, furnish correct and unbiased information, promote and encourage education, build a modern scientific, moral and altruistic outlook, inculcate a sense of duty and discipline and love of mankind, promotion of fundamental rights and in particular the rights of religious and linguistic minorities enshrined in the Constitution of India, strive for the presentation of democratic institution, eradication of corruption in public and private life, character building, uplift of the neglected, suppressed disadvantage, downtrodden and weaker sections of the Society, effect improvement in the general standards of living, promote understanding, goodwill, fellow-feeling, amity and cordiality among different communities, sects and groups inhabiting India and encourage internal peace and good neighborly relations with other countries.
- 3.1.11 To give loans to deserving persons to help them settle in life on such terms as the trustees may think expedient.
- 3.1.12 To extend monetary aid to the poor, destitute, sick and disabled persons, orphans, widows and people in distress.
- 3.1.13 To establish, maintain, support or contribute to institutions or funds providing relief in general to people who are poor and in distress, and in particular to hospitals, dispensaries, nursing homes, asylums, orphanages, dharmshalas, musafir khanas or other such charitable institutions provided that such activity shall be carried on no profit no losses basis.

3.1.14 To establish liaison and develop mutual areas of co-operation with different organization — international, national, regional, State, local — whether voluntary or official, and with specialized institutions, groups and individual associations in furtherance of the aims and objects of the Trust,

3.1.15 To assist the policy makers, national and international funding agencies, bilateral and multinational development institutions in charting out of the investment and expenditure strategies in alleviating poverty and augmenting human development.

3.1.16 To organize seminars, workshops, conferences in all the priority areas mentioned above.

3.1.17 To collaborate and co-operate with the institutions and organizations having similar aims and objects.

3.1.18 To carry on such further charitable objects of general public utility as are compatible or in consonance with the objects of the Trust.

3.2.0 FUNCTIONS

To achieve the above mentioned objects the RASHIDA BEGUM MUSLIM MAHAVIDYALAYA shall carry out the following functions:

3.2.1 To provide, establish, maintain, control and manage schools, colleges, educational centers, institutions, polytechnics, IITs, libraries, publication and information bureaus, media centers and such other organizations as may be deemed necessary incidental or conducive to the said objectives as mentioned in 3.1 above.

3.2.2 To establish and run schools, colleges and institutions for imparting education through such media as may be desirable.

3.2.3 To conduct training and tutorial courses.

3.2.4 To raise funds and mobilise resources for achieving the objectives as mentioned in 3.1 above.

3.2.5 To acquire by purchase, lease, gift, grant, legacy, bequest, exchange, develop, or otherwise from any person, company, government, or institution whatsoever and to hold all or part of the movable or immovable properties of all descriptions.

3.2.6 To maintain, deal with, and manage the said movable and immovable properties.

3.2.7 To alienate by way of sale, mortgage, lease, exchange, gift, hiring out or otherwise any or all of the properties, movable or immovable of RASHIDA BEGUM MUSLIM MAHAVIDYALAYA.

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- 3.2.8 To invest or deal with moneys of RASHIDA BEGUM MUSLIM MAHAVIDYALAYA not immediately required in securities or in such manner as may be determined by the Board of Trustees of RASHIDA BEGUM MUSLIM MAHAVIDYALAYA from time to time. Provided that no such investment shall be made in violation of Income Tax Act (1961) or any amendment therein and more specifically section 11(5) of the said Act.
- 3.2.9 To establish, promote or assist in establishing or promoting and to subscribe or to become a member of any other association whose objects are similar to the objects of RASHIDA BEGUM MUSLIM MAHAVIDYALAYA for the establishment or promotion of which may be beneficial to the Society.
- 3.2.10 To create and utilize funds to help the deserving and needy students.
- 3.2.11 To publish such books and other materials as may be necessary to further the cause of education and training and to make them available at no-profit basis.
- 3.2.12 To utilize the whole or any part of income or assets of RASHIDA BEGUM MUSLIM MAHAVIDYALAYA for the legitimate expenses for achieving its objects.
- 3.2.13 To hold national and international seminars, conferences etc. conducive to the aims and objectives of RASHIDA BEGUM MUSLIM MAHAVIDYALAYA.
- 3.2.14 To do all such lawful acts, deeds and things as may be necessary for the attainment of the objectives of RASHIDA BEGUM MUSLIM MAHAVIDYALAYA.

RULES AND REGULATIONS

- 1.1 These rules and regulations shall be called the Rules and Regulations of RASHIDA BEGUM MUSLIM MAHAVIDYALAYA, herein after referred to as TRUST.
- 1.2 The name of the TRUST shall be RASHIDA BEGUM MUSLIM MAHAVIDYALAYA.
- 1.3 The Registered Office of the TRUST shall be situated in the Union Territory of Delhi. The present address of the Trust shall be 211, Delhi Chamber, Delhi Gate, New Delhi-110002, which may be changed by the Board of Trustees from time to time according to the necessity of the Trust.
- 1.4 Wherever referred under these rules, Trust shall mean RASHIDA BEGUM MUSLIM MAHAVIDYALAYA.

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2.0 **AIMS AND OBJECTS:**

The Aims, Objects and Functions of the **RASHIDA BEGUM MUSLIM MAHAVIDYALAYA** shall be the same as those contained in the Aims & Objects mentioned earlier in 3.0.

3.0 **TRUSTEES / MEMBERSHIP:**

3.1 The following persons shall be the Founder Trustees

The management and control of the Trust and Trust properties shall vest in the Board of Trustees. The Board of Trustees shall comprise not more than 7 (Seven) Trustees including The President, The Vice President, The Secretary and The Treasurer. The following shall be the members of the first Board of Trustees.

Sl. No.	Name	Full Address	Designation
1.	Mr. Kamal Faruqui	A-80, Nizamuddin East, New Delhi	President
2.	Mr. Shabi Ahmad	380, Hzi, Nizamuddin, New Delhi	Vice President
3.	Mr. Nasir Hasan	Mohalla Saddo, Amroha, U.P.	Secretary
4.	Mr. Syed Tausif Hasan Naqvi	Mohalla Ghastriyan, Amroha, U.P.	Treasurer
5.	Mr. Danish K. Faruqui	A-80, Nizamuddin East, New Delhi-110013	Trustee
6.	Ms. Zainab Nasir	Mohalla Saddo, Amroha, U.P.	Trustee
7.	Ms. Nida K. Faruqui	A-80, Nizamuddin East, New Delhi-110013	Trustee

3.2 The first Trustees shall hold their office for life. The first trustees have accepted this trust and have given their acceptance to be the Trustee. The Board of Trustees may appoint further trustees by unanimous resolution subject to the maximum limit as prescribed in 3.3.

3.3 **APPOINTMENT OF TRUSTEES:**

3.3.1 If and when the Trustees of THESE PRESENTS die or/and desire to retire or refuse to or become incapable to act in the Trust or take the benefit of insolvency law for the time being in force or become of an unsound mind or bankrupt or insolvent or otherwise be disqualified by operation of law or if any Trustee without leave of absence remains absent from six consecutive meetings of the Board of Trustees, then in every such case it shall be lawful for the surviving or continuing Trustees for the time being of THESE PRESENTS to appoint unanimously the new Trustee or Trustees in place of the Trustee or Trustees so living or desiring to retire or refusing or becoming incapable to act or taking the benefit of the insolvency law or failing to attend six consecutive meetings of the

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Trustees without leave given, and upon every such unanimous appointment or vacancy, the number of Trustees for the time being of THESE PRESENTS shall not be less than five or more than Fourteen. They will hereafter be called permanent Trustees.

3.3.2 ASSOCIATE TRUSTEE:

Board of Trustees may invite application for new membership of the Trust on such terms and conditions as the Board of Trustees decide. Any person who applies for Membership of the Trust on the prescribed form and whose application is being jointly recommended by Founder Trustees No.1 to 4 may be approved by the Board of Trustees unanimously in the meeting specifically called for admission to the membership of the Trust.

3.3.3 LIFE TRUSTEE:

Any Associate Trustee who has been actively involved in the activities of the Trust may be conferred by the Board of Trustees as Life Member unanimously on such terms & conditions as Board of Trustees may decide in a meeting specifically called for this purpose.

Provided that the total number of Trustees in all categories shall not increased to more than 14.

3.4 PATRON:

Persons of eminence in public life may be invited as patrons of the Trust by the Board of Trustees. The maximum member shall not exceed to 3 at any given time.

4.0 BOARD OF TRUSTEES

The authority to manage and conduct the affairs of the TRUST shall vest in the Board of Trustees.

4.1 The Board of Trustees shall consist of 7 elected members from amongst the Trustees. However the newly elected members of the Board of Trustees may co-opt two persons who may not be members of the TRUST if the presence of such persons is considered in the interest of the TRUST. The co-option shall be done unanimously by the members of the Board of Trustees. The term of such co-opted members shall be for one year unless unanimously renewed by the Board of Trustees. Provided that such co-opted members shall not have the right to vote or be the office bearers.

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5.0 **OFFICE BEARERS OF THE BOARD OF TRUSTEES**

5.1 The Board of Trustees of the TRUST shall have the following office bearers.

- | | | |
|------|----------------|---------|
| i. | President | 1 (one) |
| ii. | Vice-President | 1 (one) |
| iii. | Secretary | 1 (one) |
| iv. | Treasurer | 1 (one) |

5.2 The Board of Trustees, in its own wisdom, may create any other office/post by whatever name it may be called on such terms and conditions as may be decided unanimously by Board of Trustees from time to time.

6.0 **POWERS AND DUTIES OF THE OFFICE BEARERS**

6.1.0 **President:**

The Powers and duties of the President shall be:

- 6.1.1 To ordinarily preside over and conduct the meetings of the Board of Trustees and endorse the proceedings.
- 6.1.2 To approve the agenda for the meetings of the Board of Trustees, and to adjourn or postpone meetings in accordance with the rules, as well as to permit the holding of extra-ordinary meetings.
- 6.1.3 To exercise casting vote.
- 6.1.4 To operate Bank(s) accounts relating to the TRUST, jointly with the Vice-President/Treasurer/Secretary, sign the cheques and finally approve all the statements of account, balance sheets, budgets etc. with the concurrence of the Board of Trustees.
- 6.1.5 To sign jointly with the Secretary all agreements, including all deeds of transfer, contracts and other documents relating to the movable and immovable property/properties of the TRUST with the formal approval of the Board of Trustees.
- 6.1.6 To supervise the affairs of all the institutions run under the TRUST.
- 6.1.7 To exercise and perform all such powers and duties as may be conferred on or vested in him by the Board of Trustees from time to time.

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6.2.0 Vice President

6.2.1 There shall be a Vice President who shall perform duties in consultation with and guidance of the President of the Trust. Vice President shall be responsible for performing all the duties and work in the absence of the President. He/she shall also perform all such acts and functions of the TRUST as are delegated to him/her by the President or the Board of Trustees from time to time.

6.2.2 To operate Bank(s) accounts relating to the TRUST, jointly with the President/Secretary and sign the cheques.

6.3.0 Secretary

6.3.1 The Secretary shall be the executive officer of the Trust. He shall discharge his duties and exercise powers subject to the orders, directions, control and superintendence of the Board of Trustees. He shall conduct all official correspondence under his signature and he shall have supervisory powers over all the institutions of the Trust and shall have powers of visiting the institutions as and when necessary for discharging his duties.

6.3.2 He shall convene all meetings of the Trust on due dates and give intimations thereof to the members in time under the supervision and direction of the President.

6.3.3 He shall prepare the agenda of a meeting under the directions of the President and shall record on minutes of all proceedings of meetings under direction of President.

6.3.4 It shall be his duty to see the proper accounts are kept and documents prepared as per rules of all the incomes and expenditure.

6.3.5 He should get the accounts audited according to rules.

6.3.6 He should deposit all the collections made in the bank working days as far as possible.

6.3.7 He shall operate Bank(s) accounts relating to the TRUST, jointly with the President/Vice President and sign the cheques.

6.3.8 The Secretary will in every meeting submit the report of the working of the Trust and its units alongwith a detailed statement of receipts and expenditure and cash and bank balance for the consideration by the Trust. He may also delegate his powers to officials of trust from time to time.

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6.4.0 **Treasurer**


The Treasurer shall be responsible:

- 6.4.1 To keep the funds and the books of accounts of the TRUST in safe custody and to keep the funds in reputed bank approved by the Board of Trustees.
- 6.4.2 To receive all grants, contributions, donations and subscriptions of the TRUST and issue proper receipts.
- 6.4.3 To make all payments and procure vouchers and receipts.
- 6.4.4 To obtain prior approval of the Board of Trustees for payment of amounts not already provided in the budget. Provided that in case of emergency, he/she may make payments of not exceeding Rs.5,000/- in consultation with the President or the Secretary and report the matter in the next meeting of the Board of Trustees and obtain its approval.
- 6.4.5 To administer and control the finance of the TRUST within the provisions made in the budget.
- 6.4.6 To operate Bank(s) accounts relating to the TRUST, jointly with the President and sign the cheques.
- 6.4.7 To maintain proper accounts of all funds and to prepare budgets.
- 6.4.8 To get the accounts audited by the Chartered Accountants approved by the Board of Trustees.
- 6.4.9 To keep proper accounts and records of all the financial transactions and place them before the Board of Trustees meetings.

7.0 **Meetings**7.1 **Annual General Meeting:**

The TRUST shall each year hold in addition to any other meeting a General Meeting as its Annual General Meeting and shall specify the meeting as such in the notice calling it. The time gap between the two Annual General meetings shall in no case exceed 15 months provided the TRUST might hold its first Annual General Meeting within a period of not more than 15 months from the date of its registration.


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7.2.0 **Extra-Ordinary General Meetings by requisition:**

7.2.1 The President of the TRUST shall, on the requisition of such members of the TRUST, as specified below, forthwith proceed to call the Extra-Ordinary General Meeting of the TRUST.

7.2.2 The requisition stating clearly the matter for the consideration of which the meeting is to be called, shall be signed by the requisitionists and shall be submitted at the registered office of the TRUST. The number of members entitled to requisition such meeting shall not be less than 25% of the total strength of the Trustees or Three whichever is less.

7.2.3 Where two or more important matters are specified in requisition, the provisions of the above clause shall apply separately in regard to each such matter, and the requisition shall accordingly be followed in respect of those in regard to which the condition specified in sub-section is fulfilled.

7.2.4 If the President does not, within 21 days from the date of submission of valid requisition in regard to any matter, proceed to call the meeting for the consideration of those matters on a date not later than 45 days from the date of submission of the requisition, the meeting may be called by the requisitionists themselves.

7.2.5 The requisitioned meeting shall be convened and conducted in the same manner as is practiced for the annual meetings.

7.3.0 **LENGTH OF NOTICE FOR CALLING THE MEETINGS:**

7.3.1 The General Meetings of the TRUST may be called by giving a notice of not less than 21 days in writing.

7.3.2 In case of emergency, the meetings can be called after giving shorter notice at the sole discretion of the President and in his absence by the Vice President.

7.4.0 **MANNER OF SERVICE:**

7.4.1 Every notice of the meeting of the TRUST and the Affiliated Units shall specify the place, date and hour of the meeting and shall contain the agenda to be transacted thereat.

7.4.2 Notice of every meeting shall be sent at the address available in the records of the TRUST to all the members entitled to attend such meeting.

7.4.3 Inadvertent omission to give notice, or non-receipt by any member, to that it should have been given shall not invalidate the proceedings of the meetings.

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7.5.0 **QUORUM OF THE MEETINGS:**

7.5.1 Minimum 50% of the total number of the members of the Board of Trustees/Sub-committees, as the case may be, shall be the quorum of the meetings.

7.5.2 If within half an hour of the appointed time for holding the meeting the quorum is not present the meeting:

7.5.3 In case AGM:-

- i. If called by requisition of members, shall stand dissolved.
- ii. In case of normal meetings shall stand adjourned to the same day of the next week, or such other day/date or time as the members present or the Board of Trustees may determine.
- iii. If at the adjourned meeting also the quorum is not present within half an hour from the appointed time of meeting the members present shall form the quorum.

7.6.0 **CHAIRMAN OF THE MEETINGS**

7.6.1 The President shall be the Chairman of the meetings.

7.6.2 In the absence of the President, Vice President shall chair the meeting and in his absence the Trustees present at the meeting shall elect Chairman from amongst themselves.

7.7.0 **VOTING**

7.7.1 At any general meeting, the resolution put to vote shall, unless poll is demanded, is decided by show of hands. Provided that Patrons and the co-opted members/experts would not be entitled to vote in a meeting. The declaration by the Chairman that on a show of hands a resolution has or has not been carried either unanimously or by particular majority and an entry to that effect in the books containing the minutes of the proceedings of the TRUST shall be conclusive evidence of the fact without proof of numbers or proportion of the votes cast in favour of or against such resolution.

7.7.2 Before or on declaration of result of the vote on any resolution by show of hands, the poll may be ordered to be taken by the Chairman of the meeting if 20% members present in the meeting demand the same. In case of poll polling will be done by secret ballot. The Chairman will declare the result of the polling.

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8.0 SUB-COMMITTEES

The Board of Trustees may constitute ad-hoc Committees or sub-committees for special purposes or separate Management Committees for its institutions. The Secretary or one of the members of the Board of Trustees nominated by it shall be the Convener of such Committee/ad-hoc Committee/Management Committee. However, the President shall have the power to constitute such committees to meet unexpected need and situation subject to ratification by the Board of Trustees at its next meeting.

9.0 INDEMNITY

Every member of the Board of Trustee, sub-committees and other officers of the TRUST and its institutions shall stand indemnified by the office of the TRUST of losses and expenses incurred in the discharge of their official duties lawfully in good faith in the interest of the TRUST/affiliated units and institutions.

10.0 LEGAL PROCEEDINGS/DOCUMENTS

The Secretary or any other person whom the Board of Trustees of the TRUST authorised shall represent the TRUST in all legal proceedings by or against the TRUST affiliated units or institutions.

11.0 ANNUAL REPORT

The Secretary shall prepare the annual report on the working and progress of the TRUST/affiliated units and institutions and shall place before the Board of Trustees for its approval.

12.0 ACCOUNTING YEAR

Financial year shall be the accounting year of the TRUST and its insitutions.

13.0 AUDIT OF ACCOUNTS

The accounts of the TRUST and other institutions for each year shall be audited by a Chartered Accountant approved by the Board of Trustees. The income and expenditure accounts and the balance sheet for each year, duly certified by the Chartered Accountants shall be laid in its Annual General Meeting for approval.

14.0 INCOME AND APPLICATION OF INCOME AND PROPERTY

Income and profits of the TRUST in whatever manner derived shall be utilized to achieve and promote the objectives of the TRUST as specified in the Aims & Objectives of the Trust. No portion thereof shall be paid or transferred directly or indirectly by way of dividend, profits, bonus or otherwise to the Trustees.

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provided that nothing herein shall prevent payment in form of remuneration to any Trustee in return for any services actually rendered by him/her to the TRUST.

15.0 BANK ACCOUNT

15.1 The Bank Account(s) shall be opened in such of the Bank(s) as may be approved by the Board of Trustees and the same shall be operated jointly by the President alongwith the Vice President or by Secretary or by Treasurer.

15.2 However a separate imprest account in any bank can be opened for day to day expenses which shall be operated by the joint signatures of any two of Vice-President, Secretary and Treasurer. Balance exceeding Rs 50,000/- shall be transferred to Main Bank Account as per clause 15.1.

16.0 AMENDMENT TO THE TRUST

Whenever it shall appear to the Board of Trustees of the TRUST, that it is advisable to alter, extend or abridge such purpose, or have other purposes within the meeting of the Memorandum of Association or to amalgamate the TRUST either wholly or partially with any other TRUST, Board of Trustees may submit the proposition to the members of the TRUST in a written or printed report, and may convene special meeting for the consideration thereof, according to the Rules and Regulations of the TRUST.

Provided no such proposition shall be carried into effect unless the same had been sent to all the members of the TRUST at least 21 days before the said meeting and 4/5 of the members present in the meeting convened for the purpose have voted for such proposition.

17.0 AMENDMENTS TO RULES AND REGULATIONS

The Rules and Regulations may be amended by alteration, addition and substitution or otherwise at a meeting of the Board of Trustees by a unanimous resolution. Notice to the proposed amendment/amendments should be circulated to the members at least 21 days before the meeting.

18.0 ARBITRATION

In Case of any difference of opinion regarding the affairs of the Trust, the unanimous decision of first four members of the first Board of Trustees shall be final.

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19.0 DISSOLUTION

19.1 Members not less than 4/5th of persons present in a meeting convened for the purpose may determine that the TRUST shall be dissolved either forthwith or at any future time agreed upon at the meeting.

19.2 If on the dissolution of the TRUST there remains, after satisfaction of the debts and liabilities, any amount or property whatsoever, other than imprest with any trustees, shall not be paid to or distributed amongst the Trustee or any one of them but shall be given to some other institution or TRUST working for the same or similar objects to be determined by the votes of not less than 3/4 of the members present in person and entitled to vote at the meeting convened for the purpose or in default thereof, by the principal court of the area in which the head office of the TRUST is situated.

WITNESS

Nasir Hasan
NASIR HASAN
(Settler Trustee)

Mahid A. Fik
Mahid A. Fik
A. B. H. ...
H.D.S. 0690430

(Mahid A. Fik)
S/O. ...
P.O. ...
Belle ...

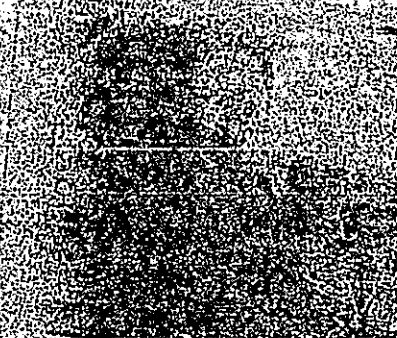
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Reg. No
215

Reg. Year
2008-2009

Book No



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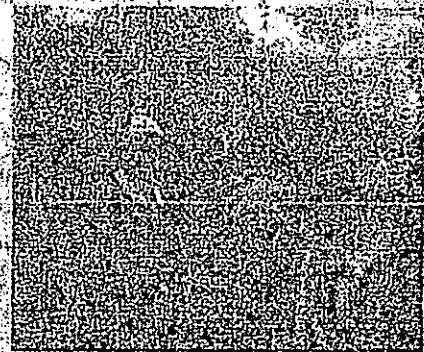
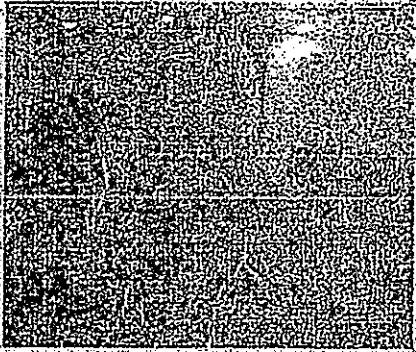
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List of Member's

S.N.	Name	Father's Name	Full Address with Phone no.	Designation
1	Mr. Kamal Farooqui	Mr. Nafees Ahmed Farooqui	A-80, Nizamuddin East , New Delhi. Phone 09811057786	President
2	Mr. Shabi Ahmed	Mr. Samiullah Khan	380, Hzt Nizamuddin Dargah New Delhi Phone. 09873927860	Vice. President
3	Mr. Nasir Hasan	Mr. Shamsul Hasan	Mohalla Saddo, Amroha J.P. Nager Phone.no. 09897059757	Secretary
4	Mr. Tausif Hasan Naqvi	Mr. Ghayyur Hasan Naqvi	Mohalla Gashteyan Amroha Phone. 9897629400	Treasurer
5	Mr. Danish K. Farooqui	Mr. Kamal Farooqui	A-80, Nizamuddin East , New Delhi. Phone 09811057786	Member
6	Ms. Zaineb Nasir	Mr. Nasir Hasan	Mohalla Saddo, Amroha J.P. Nager Phone.no. 09897059757	Member
7	Ms. Nida Farooqui	Mr. Kamal Farooqui	A-80, Nizamuddin East , New Delhi. Phone 09811057786	Member

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Reg. No. 215 Reg. Year 2008-2009 Book No. 4



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Ist Party IInd Party

Party न्यासकर्ता NASIR HASAN

Party न्यासकर्ता NP

Witness गवाह Kamal Faruqi Mond Atif

Certificate (Section 60)

Registration No. 215 in additional Book No. 4 Vol No. 3,956

on page 26 to 40 on this date 12/02/2008 day Tuesday

and left thumb impressions has/have been taken in my presence.

Date: 12/02/2008

Sub Registrar
Sub Registrar III
New Delhi/Delhi




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Resolution passed at the Founder's meeting on 29.02.2020

An emergent meeting of 4 Founder Trustees took place on 29th February 2020 at 2 pm in the Campus of RBMM and took the following decisions.

The following were present:

1. Mr. Kamal Faruqui (In the Chair)
2. Mr. Shabi Ahmad
3. Mr. Nasir Hasan
4. Mr. Tauseef Hasan Naqvi

The meeting started with the recitation of the verses from the Holy Quran.

Whereas the Trust was established on 12.02.2008 with 7 trustees namely Kamal Faruqui, Shabi Ahmad, Nasir Hasan, Tauseef Hasan Naqvi, Danish Kamal Faruqui, Nida Kamal Faruqui and Ms. Zainab Nasir;

And whereas, after the voluntary resignation of Ms. Zainab Nasir from the Trust on 16.05.2018 which was unanimously accepted by the remaining trustees. Mrs. Sana Kamal W/o Shazli Ahmed Khan was unanimously approved as Trustee.

And whereas now with the purpose of continuity of the ideals of the Founder Trustees, it is thought to nominate their spouses trustees as the Associate Trustee after their demise.

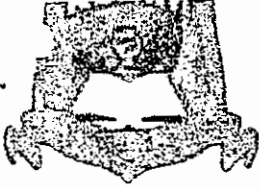
"Resolved that following nominees of the first Four Founder Members be and are hereby agreed as the Associate Trustees.

- i. Mrs. Mudassira Begum to represent Mr. Kamal Faruqui.
- ii. Mrs. Suraiya in place of Mr. Shabi Ahmad.
- iii. Mrs. Ismat Jahan in place of Mr. Nasir Hasan.
- iv. Mrs. Nighat Jahan in place of Mr. Tauseef Hasan Naqvi.

"It is further clarified that these nominations will be applicable only after the demise of the above four Founder Trustees."

The meeting ended with a vote of thanks to the Chair.

(Handwritten signatures)
 Shasam
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MAHAVIDYALAYA

(Affiliated with M.J.P. Rohilkhand University)
Bareilly, U.P. and Approved by NCTE, Jalpur

📍 Dhanaura Road, Amroha-244221(U.P)

☎ : 05922-260014, Mob.: 9897629400

✉ : rbmamroha@gmail.com,

🌐 : www.rbmm.in

Memorandum

RefNo.

Date

Based upon the resolutions passed earlier in the meeting of the Managing Committee of the Rashida Begum Muslim Mahavidyalaya on 29.02.2020 and 28.07.2020 it has been decided to execute the decisions taken there and to incorporate the following changes in the trust deed under clause 3.2 and 3.3.1.


1. That Mr. Nighat Jahan W/o Late Tauseef Hasan Naqvi (who expired on 10.04.2021) be included in the list of trustees in place of Late Tauseef Hasan Naqvi.
2. After the resignation of Mrs. Zainab Nasir W/o Zuhaib Abbasi vide her affidavit at 24.05.2018, the name of Mrs. Sana Kamal W/O Shazli A Khan be included in the Board of Trustees.
3. The strength of RBMM trustees will now be as follows:

• Kamal Faruqui	Chairman
• Shabi Ahmad	Vice Chairman
• Nasir Hasan	Secretary
• Danish Kamal Faruqui	Member
• Nida Kamal Faruqui	Member
• Sana Kamal Faruqui	Member
• Nighat Jahan	Member


Kamal Faruqui
Chairman


Shabi Ahmad
Vice Chairman


Nasir Hasan
Secretary


MOL 06/1



MAHAVIDYALAYA

(Affiliated with M.J.P.Rohilkhand University)
Barilly, U.P. and Approved by NCTE, Jaipur

📍 Dhanaura Road, Amroha-244221(U.P)

☎ : 05922-260014, Mob.: 9897629400

✉ : rbmamroha@gmail.com,

🌐 : www.rbmm.in

RefNo.

Date

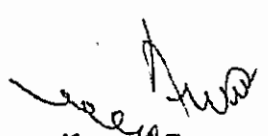

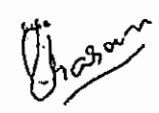
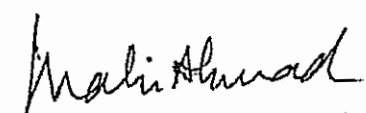
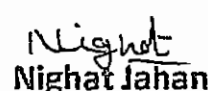
Minutes of the Meeting of the RBMM Board of Trustees, held today on 30.09.2022 at RBMM campus at Amroha.

The house paid huge tributes to late Prof Salahuddin Ahmed Siddiqui who left for heavenly aboard on 03.06.2022. The members prayed for his Maghfirat.

The Board of Trustees is reconstituted as under:

- Mr. Kamal Faruqui – Chairman
- Mr. Danish Kamal Faruqui – Vice Chairman
- Mr. Nasir Hasan – Secretary
- Mr. Shabi Ahmed – Treasurer
- Mrs. Nighat Jahan - Member
- Mrs. Nida Kamal Faruqui - Member
- Mrs. Sana Kamal Faruqui - Member
- Mr. M R Shamshad, (AOR) under clause 3.3.1
- Mr. Sultan Iqbal Chaudhary under clause 3.3.1
- Mr. Manzar Noor under clause 3.3.1
- Dr. Syed Iftekaruddin, Hyderabad under clause 3.3.1

The Hon'ble members unanimously approved the reconstituted Board of Trustees and authorised Mr. Kamal Faruqui to file the above list before the concerned authorities.

 Kamal Faruqui
  Danish Kamal Faruqui
  Nasir Hasan
  Shabi Ahmed
  Nighat Jahan


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ANNEXURE R-3 (copy)



महात्मा ज्योतिबा फुले रोहिलखण्ड विश्वविद्यालय, बरेली

Mahatma Jyotiba Phule Rohilkhand University, Bareilly

पत्रांक : ए.वि/सा.व./2011 |

दिनांक... 23/05/2011

सोचा में,

प्रभारक/प्राचार्य

शशिदा देसाय, प्रिंसिपल
अकादमिक प्रशासन, इलाहाबाद

महोदय,

कृपया अपने पत्र दिनांक... 5/11/11... का संदर्भ ग्रहण करें जिसमें आपके संस्था में कृष्णपति महोदय द्वारा नामित विषय विशेषज्ञों की उपस्थिति में चर्चित प्रवक्तृताओं/प्रश्नार्थों का अनुमोदन प्रदान किया जाने का अनुबंध किया है। उक्त के आलोक में कृष्णपति जी ने निम्नलिखित प्रवक्तृताओं/प्रश्नार्थों का अनुमोदन प्रदान किया है-

- 1. श्री गणेश आराधना, तेली, श्री 23/5/11, 24/5/11
- 2. श्री निती अग्रवाल, श्री 23/5/11, 24/5/11

आतः उपरोक्त अनुमोदित प्रवक्तृताओं/प्रश्नार्थों को शारदावेश संस्था 2443/सा.सा.व.2-2002-2 (85)/97 दिनांक 09.05.2000 के अनुसार नियुक्ति पत्र प्रदान करें। अनुमोदित प्रवक्तृताओं को नियुक्ति पत्र की प्रती, कार्यभार आख्या, अनुबंध पत्र/शपथ पत्र फोटो सहित विश्वविद्यालय में अभिलेखाध्यक्ष प्रस्तुत करें।

TRUE COPY



**RASHIDA BEGUM MUSLIM
MAHAVIDALAYA**
(Affiliated with M. J. P. Rohilkhand University,
Bareilly, U.P. and Approved by NCTE, Jaipur)

Dhanura Road, Amroha - J. P. Nagar
☎ : 05922 - 260014, 260013
E-mail : rbmmamroha@gmail.com, Website : www.rbmm.org

Ref:- RBMM/APPOINTMENT/LEC./2011/400

Date:- 23/11/2011

Appointment Letter

To

Syed Ashnar Tauseef

S/o. Mr. Tauseef Hasan Naqvi

Mohalla Gashteyan , Amroha. Dist. J.P. Nager

I am please to inform you that your selection for the post of Lecturer in the department of Education, Rashida Begum Muslim Mahavidhalaya Amroha has duly been approved by the Registrar, Mahatma Jyotiba Phuley Rohailkhand University, Bareilly, vide their letter no. रू.वि./सम्ब/2011 dated 21/11/2011.

In pursuance of the above letter i hereby offer an appointment to you as Lecturer pay scale of as per UGC/U.P. Govt. norms.

You are hereby asked to report for duty immediately on or before 25/11/2011 and submit the joining report to undersigned.

Nasir Hasan
Manager 23/11/2011

Nasir Hasan

Manager/Director Treasury

R. B. M. Mahavidhalaya

AMROHA, U.P.

J
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Date:- 25/11/2011

To

The Manager
Rashida Begum Muslim Mahavidhalaya
Dhanora Road, Amroha
Distt. J.P.Nager

Sub:- Joining Report

Dear Sir

Reference to your letter no. RBMM/APPOINTMENT/LEC./2011, date 23/11/2011,
I hereby report today on duty on the post of Lecturer in the department of Education in the
college as per the terms mentioned in the above letter.

Your faithfully,


25/11/11
Syed Ashhar Tauseef

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Copy No- 1052/13

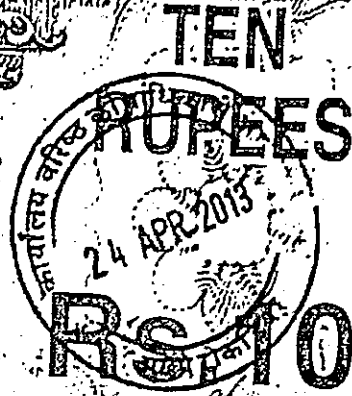
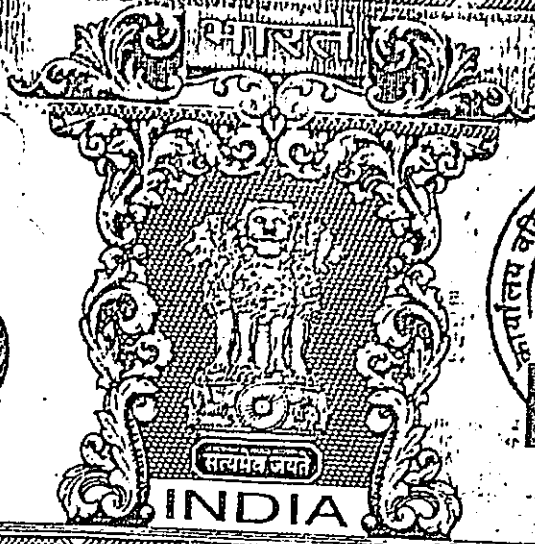
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ANNEXURE R-4

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भारतीय गैर न्यायिक

दस
रुपये
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INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

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छाया सत्य प्रतिलिपि

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 जन्मदिन का दिनांक
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 पते पर स्थाय
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 पते पर स्थाय
 प्रतिलिपि शुल्क
 प्रतिलिपि के प्रकार

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पकने वाला
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पाँच हजार रुपये

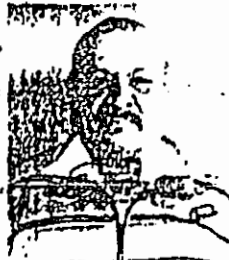


FIVE THOUSAND RUPEES

INDIA

UTTAR PRADESH

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बैनामा Rs. तीन लाख रुपये 3,00,000/-

लियत Rs. तीन लाख बीस हजार रुपये 3,20,000/-

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Signature

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भारतीय गैर न्यायिक INDIA NON JUDICIAL

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पाँच हजार रुपये



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INDIA

UTTAR PRADESH

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स्टाम्प 32000/-रु०

पृष्ठ:-10

विक्रत क्षेत्रफल 0.162 है०

लाकै ग्राम निजामपुर गर्बी

अ०

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U 370277

निर्धारित दर:-रेंट लिस्ट खण्ड 'ख' दिनांक 1.4.2008 के अनुसार
सड़क पर कृषि भूमि दर:- Rs.8,00,000/- प्रति एकड़ तथा
250 मीटर विज्या की कृषि है। बाकाय व निर्धारित नहीं है।
बाकाय व निर्धारित नहीं है। तथा निर्धारित
क्षेत्रफल कोता के गैलरी को है।

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Prasad

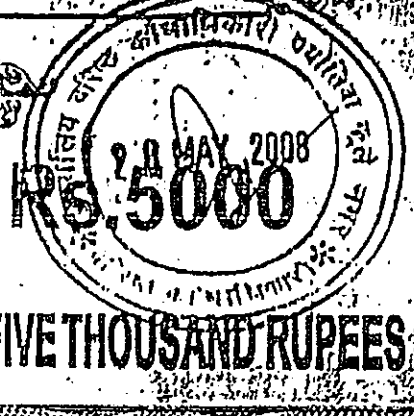
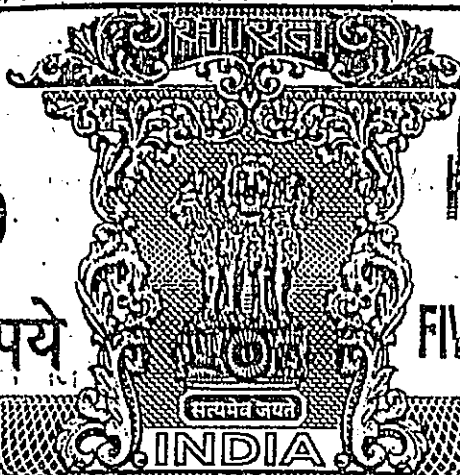
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राम प्रसाद
अग्रवाल

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मैं कि कमाल फारुकी पुत्र श्री नफीस अहमद फारुकी निवासी
 मौहल्ला त्रिपोलिया अमरोहा जिला जे०पी० नगर का हूँ। जो कि मवाजी
 गुम्ना हक व हकूक मुकिर यानि ०.162 हे० आराजी मजरुआ भूमिधरा
 नम्बर खसरा व रकवा कुल जैल वाकै ग्राम निजामपुर गर्बी परगना व
 तहसील अमरोहा जिला जे०पी० नगर वजरिये खरीद ब्रामुजिव यकी
 थेगनामा इकरारी मौहम्मदी थेगम मौसुगा मुकिर दिनांक 7.12.2006 व
 रजिस्ट्रीशुदा दस्तावेज नं 12501 व रजिस्ट्रीशुदा दफ्तर रजिस्ट्री अमरोहा
 ममलूका व मकबूजा हर प्रकार के बार व इन्तेकालात व बैंक कर्ज व हक्के
 व इतर सब प्रकार के बंधन व दायरगना जपानी जो मैंने अपनी पेन मशी

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J. Masani

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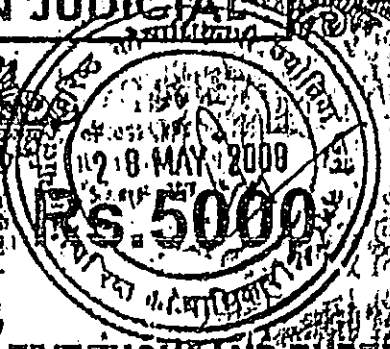
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FIVE THOUSAND RUPEES

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व राजामन्दी से बंदरुस्ती होश व हवास विला बहकाये व सिखाये किसी शहर यगाना बैगाना के विलऐयज मुबलिय तीन लाख रुपये (3,00,000/-) जिसके आधे मुबलिय एक लाख पचास हजार रुपये (1,50,000/-) होते हैं, बदस्त राशिदा बैगम मुस्लिम महाविद्यालय अमरोहा द्वारा श्री प्रबंधक नासिर हसन पुत्र श्री शमशुल हसन मरहूम साकिन अमरोहा मीहल्ला सददो, जिला जे०पी नगर

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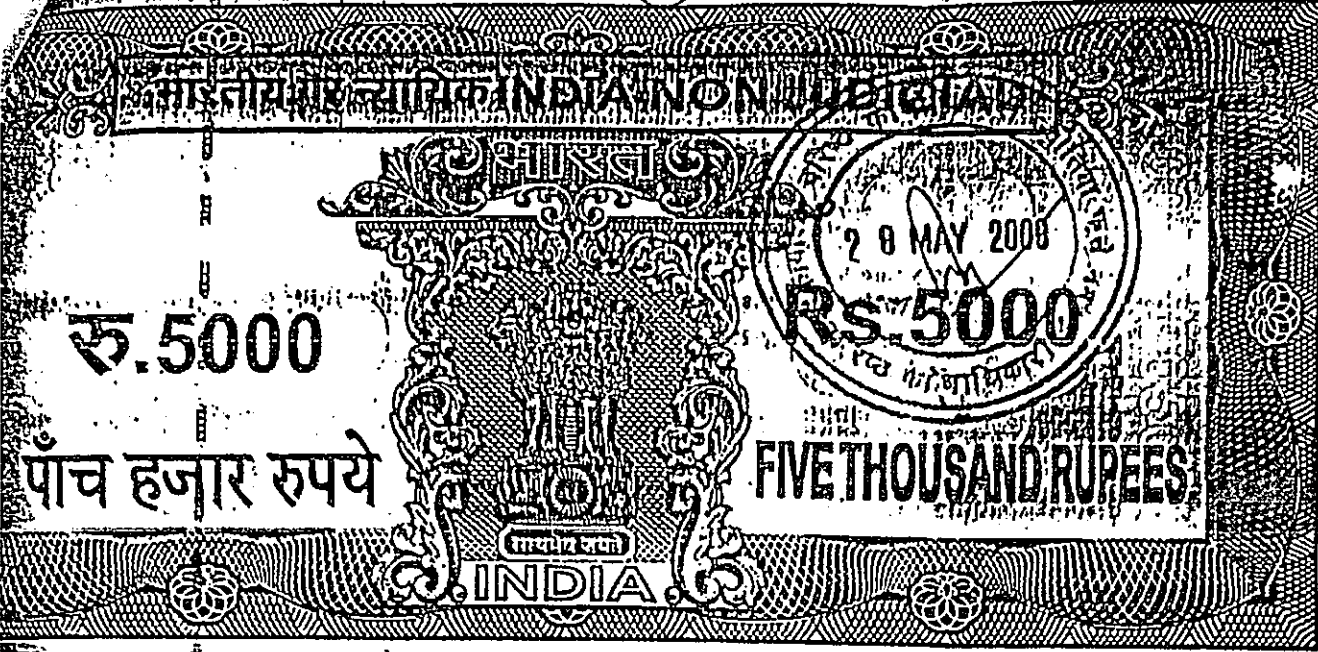
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28 MAY 2008
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 भारतीय रिज़र्व बैंक

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FIVE THOUSAND RUPEES

भारतीय रिज़र्व बैंक

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UTTAR PRADESH

C. 370300

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(राशिया वेगम मुस्लिम महा विद्यालय एक शैक्षणिक ट्रस्ट हे तथा ट्रस्ट का अपना एक बार्डर्स है तथा दस्तावेज उक्त पर समस्त शर्तें व नियम ट्रस्ट के बार्डर्स के अनुसार ही लागू होंगी।)

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 हुपने वाला

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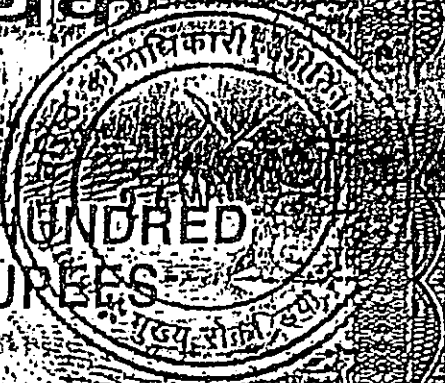
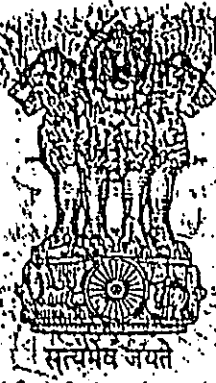
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भारतीय गैर न्यायिक

भारत INDIA

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RUPEES



पाँच सौ रुपये

RS. 500

INDIA NON JUDICIAL

उत्तर UTTAR PRADESH

E-670258

के तै कृतई किया व बेच डाला और तमाम व कमाल जुरे समन कबल अज
 गजि० नैयनममा राजा के नकद वसूल पाकर अगना कख्या व दखल मुवय्या
 मजकूराला से उठाकर उस पर क्रेता उक्त को मिस्त अपनी जात के
 मालिकाना काविज व दखील करा दिया। अब मेरा या मेरे वारिसान व
 कायम मुकामान का कोई हक व हिस्सा दावा और मुतालवा हर किस्म बावत
 मुवय्या न जुरे समन में बजिमे क्रेता मजकूर के कुछ भी वाकी नहीं रहा
 और ना आईन्दा कभी होगा। आज की तारीख से मुवय्या आराजी का

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पक्षी राजा
 सुनने का

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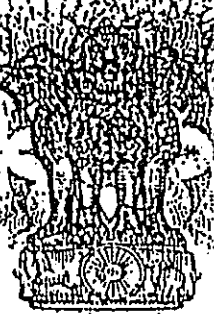
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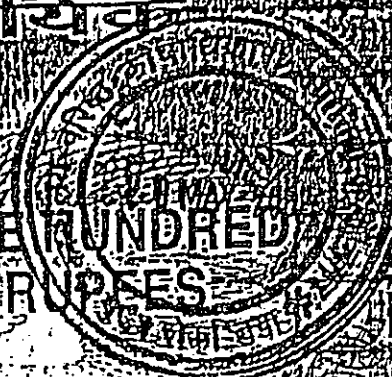
भारतीय गैर न्यायिक

भारत INDIA

₹. 500



FIVE HUNDRED
RUPEES



पाँच सौ रुपये

सत्यमेव जयते

Rs. 500

INDIA NON JUDICIAL

UTTAR PRADESH

E-671171

(8)

मालिक सदैव खरीदारा उक्त है। खरीदार उक्त को इख्तियार हासिल होगा कि वह मुझ मुकदरे का नाम नम्बर खसरा व रकबा मुवय्या से खारिज करा कर उस पर अपने नाम दर्ज करालें यानि अपने दाखिल खारिज करा लें विक्रेता को कोई उज्र व एतराज न होगा। हर प्रकार की जिम्मेदारी व जवायदेही व वापसी जरे समन गय जुगला एजे व खर्चे के सब बजिम्मे

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UTTAR PRADESH

E-6711/3

(9)

मुक्तिर उक्त व चारिसान मुक्तिर के है। अगर किसी तरह पर भी कागज
 अगल में आवे। अतः खूब सोच व समझकर पढ़कर व सुन कर यह
 बैयनामा कतई लिख दिया कि सनद हो और समय जरूरत पर काम आवे।
 इति।

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सत्य-प्रति



UTTAR PRADESH

E 671172

Seema

Shalini

(10)

ताम्रपीत नगर कार्यालय द्वारा जारी किया गया नगरपालिका नगरपालिका
वाला वाक्य है।

नं०खाता	नं० खसरा	रकबा मुवय्या	लगान कुल	किस्म जमीन
272	402	0.162 हे० एकड़ भाग	4.00	दूगट दीयम

सही प्रति

पढ़ने वाला

कुंजी वाला

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गवाह

S. Tamsil Bhat
S. D. Chaturvedi

गवाह

Shyam Lal Kaur
P. Anwar Khan

उप निदेशक
जनरल

आज दिनांक 26.05.08 को मंगलौर ज की नगरपालिका कार्यालय में बताया निम्नलिखित

बामुसन्दिदा राजा उल स. दुलारे कम्प्यूटर द्वारा दर्ज किया गया।

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TRUE COPY

Location: Dhanaura Road Amroha

Ph.: +91-9873927860, 9811057786 E-mail: mescopharmacycollege@gmail.com Website: www.mescopharmacy.in

ANNEXURE R-5

Appointment Letter

MIP/Admin/08-2021/01

01st August, 2021

Mr. Azak Tauseef
Mohalla Gashtiyan
Amroha - 244221

Subject: Letter of Appointment

Dear Mr Tauseef,

This has reference to your application and subsequent interviews you have had with MESCO Institute of Pharmacy. We are pleased to appoint you as Assistant Professor in its Faculty based at Dhanaura Road. Your employment will be governed by the following terms and conditions:

1. Monthly Gross Salary

You will be paid a monthly gross salary of Rs. 30,870/-.

2. Working Hours

Your working hours will be 9:00 am to 5:00 pm as per the current policy. The Institute observes a 6 day work week. You will report directly to Dr. Mujeebur Rahman, Director, MESCO Institute of Pharmacy.

3. Date of Appointment

Your date of appointment as per company records is 10th August 2021.

4. Salary Increase

Increase in your salary will be reviewed periodically as per the policy of the Institute. Increments in the salary range will be on the basis of demonstrated results and effectiveness of performance during the period of review.

TRUE COPY

5. Probation Period

You will be on probation for a period of three months from the date of your appointment. On satisfactory completion of the probation period, you will be confirmed in service.

If not confirmed after six months, this order will continue to be in operation, and the probation period will stand extended automatically till further notice.

6. Leave

You will be governed by the current Leave Policy of MESCO Institute of Pharmacy for permanent employees

7. Responsibilities

In view of your office, you must effectively perform to ensure results. Your performance would be reviewed as per the Performance Management System.

8. Notice Period

While on probation, this appointment may be terminated by either side by giving one month's, or one month's salary in lieu of notice period.

On confirmation, this appointment may be terminated by either side by giving three months' notice or three months' salary in lieu of notice period.

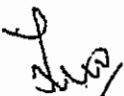
Should you resign after confirmation, the Company will have the option to accept your resignation either with immediate effect, and pay you three months' salary in lieu of notice period or accept it effective any day up to the end of the notice period and pay you salary for the remaining period from the acceptance of resignation till the end of the notice period.

9. Other work

Your position with the Institute calls for whole time employment and you will devote yourself exclusively for the growth of the Institute. You will not take up any other work for remuneration (part time or otherwise) or work on advisory capacity or be interested directly or indirectly (except as shareholder or debenture holder) in any other trade or business during your employment with the Institute, without written permission from the Management.

10. Confidential Information

You will not, at any time, without the consent of the Management disclose or divulge or make public except under legal obligation, any information regarding the affairs of administration or research carried out, whether the same may be confided to you or become known to you, in the course of your service or otherwise.



11. Contract/Bond with Previous Employers.

It will be your personal responsibility to discharge all obligations arising out of any contract or bond with previous employers.

12. On termination

On termination of this contract, you will immediately give up to the Management all correspondence, specifications, formulae, books, documents, market data, cost data, literature, drawings, effect or records, etc. belongings or relating to its business and shall not make or retain any copies of these items.

13. General

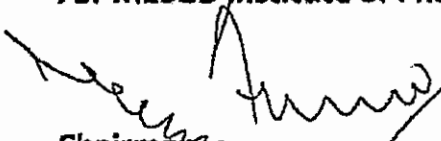
The above terms and conditions are based on MESCO Institute's Policy, Procedures and other Rules and Regulations currently applicable to other employees and are subject to amendments and adjustments from time to time.

Please communicate your acceptance of this appointment by signing a copy of this letter and returning it to us.

We welcome you to the MESCO Institute of Pharmacy and trust we will have a long and mutually rewarding association.

Yours Faithfully,

For MESCO Institute of Pharmacy


Chairman

TRUE COPY



RASHIDA BEGUM MUSLIM ANNEXURE R-6 (copy)

MAHAVIDHALAYA

(Affiliated with M.J.P.Rohilkhand University)
Bareilly, U.P. and Approved by NCTE, Jaipur

♀ Dhanaura Road, Amroha-244221(U.P)
☎ : 05922-260014, Mob.: 9897629400
✉ : rbmamroha@gmail.com,
🌐 : www.rbmm.in

RefNo.

Date

06.09.2023

Dr Dharmendar Singh
Principal, RBMM Degree College
Dhanaura Road, Amroha

Dear Sir,

Subject: Order: Suspension of Employment - Mr. Ashhar Tauseef

I am writing to order you the suspension of employment of Mr. Ashhar Tauseef, a lecturer of RBMM College. After careful consideration of recent events, it has become necessary to suspend Mr. Ashhar Tauseef's employment with the institution.

The decision to suspend Mr. Ashhar Tauseef's employment is based on several serious breaches of conduct and violations of our institution's policies. These incidents include, but are not limited to:

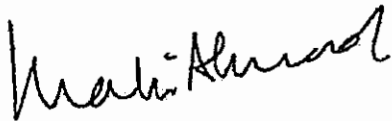
1. **Unauthorized Entry:** Mr. Ashhar Tauseef was found to have entered Mesco Public School premises, a sister organisation, located in the immediate neighbourhood of our college without proper authorization and several times. This act represents a breach of security protocols and is not acceptable under any circumstances.
2. **Unauthorized Videography and Photography:** During his unauthorized entry into Mesco Public School without consent or legitimate reason Mr. Ashhar Tauseef and Mr. Azak Tauseef, brother of Mr. Ashhar were observed taking photographs and making videos despite the principal specifically objecting towards recording her videos. Such actions not only raise concerns about privacy but also exhibit a lack of professionalism.
3. **Attempted Removal of Furniture:** Mr. Ashhar Tauseef along with his brother Mr. Azak Tauseef and mother Ms. Nighat Jahan, moved the furniture from Mesco Institute of Pharmacy and placed it in Mesco Public School without prior approval or valid reasons. This is a violation of institutional property and regulations.

TRUE COPY

4. **Misbehaviour:** When confronted by the Principal of MESCO Public School, Ms. Pooja Buttan, Mr. Ashhar Tauseef allegedly responded with misbehaviour and disrespect towards the school authorities while engaged in unauthorized activities. This type of behaviour is unacceptable within our institution.
5. **Insulting the Chairman and Secretary:** On a subsequent occasion on 05/09/2023 when the Chairman and the Secretary were making a visit on account of Teacher's day celebrations in Mesco Public School Mr. Ashhar along with his brother and mother (Ms. Nighat Jahan) attempted to enter the school premises forcibly by threatening the security staff of the school. They insulted me, Secretary of RBMM and MIP institutes and the Chairman of RBMM, MIP and MPS and also tried to manhandle the Hon'ble members. Such actions are highly inappropriate and reflect a lack of respect for the institution's leadership.
6. **Unauthorized Media Interviews:** Mr. Ashhar Tauseef also gave unauthorized interviews on the same day (05/09/2023) to the media, making statements that were against the interests of both Mesco Institute of Pharmacy and RBMM college wherein he is also employed. This unauthorized communication not only damages the reputation of our institutions but also undermines the trust we place in our employees.

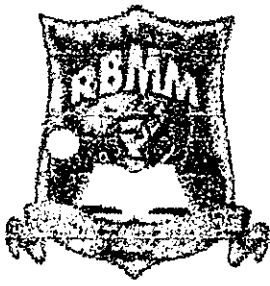
Considering the gravity of Mr. Ashhar Tauseef's actions and their potential impact on the reputation and integrity of Mesco Institutes (RBMM and MIP), it is pertinent that we must suspend Mr. Ashhar Tauseef's employment, effective immediately.

Please report back to me once you issue and hand the suspension letter to Mr. Ashhar Tauseef.



Shabi Ahmad
(Secretary)
RBMM, Amroha

TRUE COPY



RASHIDA BEGUM MUSLIM
MAHAVIDHALAYA

(Affiliated with M.J.P.Rohilkhand University)
Bareilly, U.P. and Approved by NCTE, Jaipur

138 59
Dhanaura Road, Amroha-244221(U.P)
☎ : 05922-260014, Mob.: 9897629400
✉ : rbmamroha@gmail.com,
🌐 : www.rbmm.in

RefNo.

Date

To
Mr Ashhar Tauseef
Mohalla Ghashtyan
Amroha - 244221

14.10.2023

Subject: Termination of Employment

Dear Mr. Ashhar,

I am directed to convey the termination of your services with immediate effect from the post of Lecturer from RBMM, Dhanaura Road, Amroha on the grounds as mentioned in the letter of suspension dated 08.09.2023 conveyed to you via speed post on the grounds of Indiscipline, misbehaviour, disrespect to the competent authorities and moral turpitude.

To enquire in to the grounds of suspension the Management had decided to appoint an enquiry officer as per rules. The enquiry officer informed you by his letter dated 26.09.2023 to hold the enquiry session on 29.09.2023 as per rules in the premises of the college. While the undersigned along with the presenting officer, Mr Sharib Jamal remained present, you however did not turn up nor you have intimated in any form about the reasons of your absence. The enquiry officer again issued a letter to you hold the second session on 06.10.2023 scheduled time. Again, you failed to attend the enquiry nor made any contact thereof. This clearly shows that you have totally refused to cooperate with the enquiry and the grounds on which you were suspended were found correct.


In addition to the above grounds, it is reported to the Management that you have managed a bogus degree of D. Phil by means of purchasing through a bogus University. It is reported that the so-called degree was awarded to you on 12.09.2021. Its report along with your photograph was published on the next day in the Inqillab (Urdu) newspaper. It is found out that no such University is approved by the University Grants Commission as under. The said University namely Theophany does not appear in the list of universities established under Section 2(f) of UGC Act, 1956 as maintained by UGC. This is a serious and criminal act of moral turpitude and dishonesty on your part and attracts serious action to be taken against you.

In view of the above, your services are terminated herewith with immediate effect under the relevant clauses of the approved service rules of RBMM.

Please return all company property, including your badge, keys, and any other company-issued equipment, to the undersigned at the earliest.

You will be paid for all hours worked up to the date of your termination. You will also be eligible for any accrued vacation pay and to settle the dues of the college, if any.

This is issued as directed by the competent authorities.


Dr Dharmendra Singh
Principal
RBMM

TRUE COPY



RASHIDA BEGUM MUSLIM MAHAVIDYALAYA

(Affiliated with M. J. P. Rohilkhand University)
Bareilly U.P. and Approved by NCTE, Jaipur

📍 Dhanaura Road, Amroha-244221 (U.P.)
☎ 05922-260014, Mob: 9897629400
✉ rbmmamroha@gmail.com
www.rbmm.in

No.

Date

Office Order

Consequent upon the suspension of Mr Ashhar Tauseef, Lecturer, RBMM, conveyed to him on 16.09.2023 as per rules of suspension, the salary of Mr Ashhar Tauseef will be released @ 90% of his total monthly salary w.e.f. 19.09.2023 during the entire period of suspension. During this period he is not allowed to come to college and will not perform any duty or assignment

Dr Dharmender Singh
Principal, RBMM
Dhanaura Road, Amroha

Shabi Ahmed
Shabi Ahmed 19.9.23
Secretary
RBMM Trust

CC to:

1. The Chairman, RBMM
2. Mr. Ashhar Tauseef, Lecturer, RBMM
3. Office Copy

speed post
19-9-2023
श. शरीफ
श. शरीफ



भारतीय डाक
19-9-2023
10:40 AM
INDIA POST
AMROHA
U.P.



TRUE COPY

भारतीय डाक

**ANNEXURE R-7 (copy)**

Location: Dhanaura Road Amroha

Ph.: +91-9873927860, 9811057786 E-mail: mescopharmacycollege@gmail.com Website: www.mescopharmacy.in

06.09.2023

Prof. Mujeeb Ur Rehman
Director, MESCO Institute of Pharmacy
Dhanaura Road, Amroha

Dear Sir,

Subject: Order: Suspension of Employment - Mr. Azak Tauseef

I am writing to order you the suspension of employment of Mr. Azak Tauseef, assistant professor of Mesco Institute of Pharmacy College. After careful consideration of recent events, it has become necessary to suspend Mr. Azak Tauseef's employment with the institution.

The decision to suspend Mr. Azak Tauseef's employment is based on several serious breaches of conduct and violations of our institution's policies. These incidents include, but are not limited to:

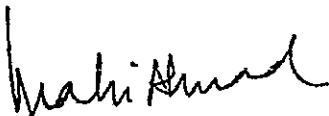
1. **Unauthorized Entry:** Mr. Azak Tauseef was found to have entered Mesco Public School premises, a sister organisation located in the immediate neighbourhood of our college without proper authorization and several times. This act represents a breach of security protocols and is not acceptable under any circumstances.
2. **Unauthorized Videography and Photography:** During his unauthorized entry into Mesco Public School without consent or legitimate reason Mr. Azak Tauseef was observed taking photographs and making videos along with his brother Mr. Ashhar Tauseef despite the principal specifically objecting towards recording her videos. Such actions not only raise concerns about privacy but also exhibit a lack of professionalism.
3. **Attempted Removal of Furniture:** Mr. Azak Tauseef along with his brother Mr. Ashhar Tauseef and mother Ms. Nighat Jahan, moved the furniture from Mesco Institute of Pharmacy College and placed it in Mesco Public School without prior approval or valid reasons. This is a violation of institutional property and regulations.

TRUE COPY

4. Misbehaviour: When confronted by the Principal of Mesco Public School (Ms. Pooja Buttan), Mr. Azak Tauseef allegedly responded with misbehaviour and disrespect towards the school authorities while engaged in unauthorized activities. This type of behaviour is unacceptable and unethical within our institution.
5. Insulting the Chairman and Secretary: On a subsequent occasion on 05/09/2023 when the Chairman and the Secretary were making a visit on account of Teacher's day celebrations in Mesco Public School, Mr. Azak along with his brother and mother (Ms. Nighat Jahan) attempted to enter the school premises forcibly by threatening the security staff of the school. They insulted me, Secretary of RBMM and MIP institutes and the Chairman of RBMM, MIP and MPS and also tried to manhandle the Hon'ble members. Such actions are highly inappropriate and reflect a lack of respect for the institution's leadership.

Considering the gravity of Mr. Azak Tauseef's actions and their potential impact on the reputation and integrity of Mesco Institutes (RBMM and MIP), it is pertinent that we must suspend Mr. Azak Tauseef's employment, effective immediately.

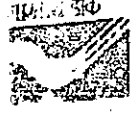
Please report back to me once you issue and hand the suspension letter to Mr. Azak Tauseef.



Shabi Ahmad
(Secretary)
MIP, Amroha

TRUE COPY

Abu Bakr Sabbaq (Advocate)
Enquiry Officer
F-155, Hidayat Apt. Flnt No. 301,
Shaheen Bngh. Okhla, New Delhi, 110025
Email: sabbaqsubham@gmail.com
Mobile: 9540450308
Dated: 30th September 2023



To:
Mr. Azak Tauseef
Assistant Professor
Mesco Institute of Pharmacy, Amroha

Subject: Summons to Appear Before the Enquiry Committee.

Dear Mr. Azak Tauseef,

I hope this letter finds you in good health. I am writing to inform you that the Management of RBMM Trust have instituted an enquiry committee to investigate and examine independently, the extant of gravity, seriousness and authenticity of the charges against you, Mr. Azak Tauseef.

I, Abu Bakr Sabbaq, the officer of the Enquiry Committee, call upon you, Mr Azak Tauseef, to appear before the Enquiry Committee on dated: 06th October 2023 (Friday) at 3:00 PM on the location mentioned below. You are hereby directed to appear as stated to ensure fair and impartial investigation.

Further, your presence is required before the Enquiry Committee to provide your statement, answer questions, and participate in the investigative process. The committee aims to thoroughly examine the allegations made against you and gather all relevant information to make an informed decision.

Date and Time of Appearance

Date: 06th October 2023

Time: 3:00 PM

Location: RBMM Degree College, Amroha

TRUE COPY

Please note the following important guidelines for your appearance before the committee:

Bring Relevant Documents: If you have any documents or evidence that you believe can support your case or provide clarity on the allegations, please bring them with you to the meeting.

Cooperation: It is expected that you will fully cooperate with the committee during the investigation, including providing truthful and complete information.

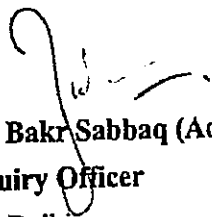
Confidentiality: The proceedings of the committee will be kept confidential, and all parties involved are expected to maintain the same level of confidentiality.

Respectful Conduct: Please conduct yourself with professionalism and respect during the proceedings.

If you are unable to attend as per the scheduled date and time, you must inform the committee as soon as possible to reschedule the meeting. Failure to attend without valid reasons may lead to further actions by the committee.

Your cooperation in this matter is appreciated, and your participation is essential to ensure a fair and unbiased investigation. If you have any questions or concerns regarding this summons or the proceedings, please do not hesitate to contact me at sabbaqsubhani@gmail.com or Mobile No: 9540450308.

Sincerely,



Abu Bakr Sabbaq (Advocate)

Enquiry Officer

New Delhi

TRUE COPY



0/665

Location: Dhanaura Road Amroha
Ph.: +91-9873927860, 9811057786 E-mail: mescopharmacycollege@gmail.com Website: www.mescopharmacy.in

To
Mr Azak Tauseef
Mohalla Ghashtiyan
Amroha, UP-244221

16.10.2023

Subject: Termination of Employment

Dear Mr. Azak,

I am directed to convey the termination of your services with immediate effect from the post of Assistant Professor from MIP, Dhanaura Road, Amroha on the grounds as mentioned in the letter of suspension dated **08.09.2023** conveyed to you via speed post on the grounds of indiscipline, misbehaviour, disrespect to the competent authorities and moral turpitude.

To enquire in to the grounds of suspension the Management had decided to appoint an enquiry officer as per rules. The enquiry officer informed you by his letter dated 26.09.2023 to hold the enquiry session on 29.09.2023 as per rules in the premises of the college. While the undersigned along with the presenting officer, Mr Sharib Jamal remained present, you however did not turn up nor you have intimated in any form about the reasons of your absence. The enquiry officer again issued a letter to you hold the second session on 06.10.2023 scheduled time. Again, you failed to attend the enquiry nor made any contact thereof. This clearly shows that you have totally refused to cooperate with the enquiry and the grounds on which you were suspended were found correct.

In view of the above, your services are terminated herewith with immediate effect under the relevant clauses of the approved service rules of MIP.

Please return all college property, including your badge, keys, and any other issued equipment, to the undersigned at the earliest.

You will be paid for all hours worked up to the date of your termination. You will also be eligible for any accrued vacation pay and to settle the dues of the college, if any.

This is issued as directed by the competent authorities.


16/10/2023
Prof Mujeeb Ur Rehman
Director
MIP

TRUE COPY



Location: Dhanaura Road Amroha

Ph.: +91-9873927860, 9811057786 E-mail: mescopharmacycollege@gmail.com Website: www.mescopharmacy.in

Office Order

Consequent upon the suspension of Mr Azak Tauseef, Assistant Professor, MIP, conveyed to him on 16.09.2023 as per rules of suspension, the salary of Mr Ashhar Tauseef will be released @ 90% of his total monthly salary w.e.f. 19.09.2023 during the entire period of suspension. During this period he is not allowed to come to college and will not perform any duty or assignment.

Prof Mujeeb Ur Rehman
Director, MIP
Dhanaura Road, Amroha

Shabi Ahmed
Shabi Ahmed 19.9.23
Secretary
RBMM Trust

CC to:

1. The Chairman, MIP
2. Mr. Azak Tauseef, Assistant Professor, MIP
3. Office Copy

TRUE COPY

FIRST INFORMATION REPORT ANNEXURE R-8
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District/Unit (जिला/इकाई): अमरोहा P.S. (थाना): नौगांवा सादात Year (वर्ष): 2023

FIR No. (प्र.सू.रि. सं.): 0474

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 05/09/2023 22:06 घंटे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा दं सं 1860	323
2	भा दं सं 1860	504
3	भा दं सं 1860	506

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): मंगलवार	Date from (दिनांक से): 05/09/2023	Date To (दिनांक तक): 05/09/2023
Time Period (समय अवधि): पहर 4	Time From (समय से): 10:15 बजे	Time To (समय तक): 10:15 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 05/09/2023 Time (समय): 22:06 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 095 Date and Time (दिनांक और समय): 05/09/2023 22:06 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1.

TRUE COPY

(a) Direction and distance from P.S. (थाना से दूरी और दिशा): दक्षिण, 10 कि. मी. Beat No. (बीट सं.):

(b) Address (पता): मेस्को पब्लिक स्कूल ,धनौरा रोड

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): सैय्यद अशहर तौसीफ

(b) Father's Name (पिताका नाम): स्व0 तौसीफ हसन

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1973 (d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
---------------------	--------------------------------	--------------------------

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
--------------------	------------------------------	---------------

1	वर्तमान पता	मौ0 गश्तियान, अमरोहा नगर, अमरोहा, उत्तर प्रदेश, भारत
---	-------------	--

TRUE COPY

2 स्थायी पता

मौ० गशितयान, अमरोहा नगर, अमरोहा, उत्तर प्रदेश, भारत

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 0

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	अजक तौसीफ		पिता का नाम : स्व० तौसीफ हसन	1. मौ० त्रिपोलिया, अमरोहा नगर, अमरोहा, उत्तर प्रदेश, भारत
2	श्रीमति निगहत जहा		पति का नाम : स्व० तौसीफ हसन	1. मौ० त्रिपोलिया, अमरोहा नगर, अमरोहा, उत्तर प्रदेश, भारत
3	कमाल फारुकी		पिता का नाम : नफीस अहमद	1. मौ० त्रिपोलिया, अमरोहा नगर, अमरोहा, उत्तर प्रदेश, भारत
4	शबी अहमद		पिता का नाम : समी अहमद	1. मौ० चाहगाँरो, अमरोहा नगर, अमरोहा, उत्तर प्रदेश, भारत

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))
------------------	-------------------------------------	------------------------------------	---------------------	---------------------------------

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):
11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. UIDB Number (यू.डी.प्रकरण सं.)
(क्र.सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर सेवा मे श्रीमान थाना प्रभारी थाना नौगावा अमरोहा निवेदन इस प्रकार है कि सैय्यद अशहर तौसीफ पुत्र स्व० श्री तौसीफ हसन निवासी मौ० गशितयान अमरोहा नगर थाना अमरोहा नगर का निवासी हूं । दिनांक 05/09/2023 समय लगभग सुबह 10.15 बजे की बात है मैं मेस्को पब्लिक स्कूल धनौरा रोड अमरोहा मे प्रबंधक के पद पर हूं मेरा कमाल फारुकी चैयरमैन से स्कूल की संस्था को बटवारे को लेकर विवाद चल रहा है । मैं इनसे कहता हूं कि जो हमारा हिस्सा है हमे दे । इसी बात को लेकर मेरे भाई अजक तौसीफ व माताजी श्रीमति निगहत जहां के साथ कमाल फारुकी पुत्र श्री नफीस अहमद निवासी मौ० त्रिपोलिया थाना अमरोहा नगर व शबी अहमद पुत्र श्री समी अहमद निवासी मौ० चाहगरी थाना अमरोहा नगर व जनपद अमरोहा ने गंदी गंदी गालीदी व लाठी डण्डो से मारा पीटा स्कूल के कुछ लोग बचाने आए तो जान से मारने की धमकी देकर भाग गये मे थाने आया रिपोर्ट लिख कर कानूनी कार्यवाही करे । एसडी अंग्रेजी अपठित प्रार्थी सैय्यद अशहर तौसीफ पुत्र स्व० श्री तौसीफ हसन निवासी मौ० गशितयान अमरोहा । नोट मैं एचएम 148 योगेश कुमार प्रमाणित करता हूं कि उपरोक्त तहरीर की नकल व जीडी की कायमी मेरे द्वारा शब्द व शब्द बोल बोलकर कम्प्यूटर पर कम्प्यूटर कर्मी द्वारा टाईप कराई गयी है जो मूल एफआईआर संलग्न है ।

13.

Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का Rank (पद): उपनिरीक्षक/ नाम): RAM PRAKASH TIWARI अवर निरीक्षक

No. (सं.): 0872330768 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge,
Police Station (थाना प्रभारी के
हस्ताक्षर)

14. Signature / Thumb impression
of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के
हस्ताक्षर / अंगूठे का निशान)

Name (नाम): SHO

NAUGAWAN SADAT

Rank (पद): I (Inspector)

No. (सं.): 9454403676

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
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1	2	3	4	5	6	7
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1 पुरुष

चेचक: नहीं

2 महिला

चेचक: नहीं

3 पुरुष

चेचक: नहीं

4 पुरुष

चेचक: नहीं

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)

Teeth (दाँत)

Hair (बाल)

Eye (आँखें)

Habit(s) (आदतें)

Dress Habit (s) (पहनावा)

8

9

10

11

12

13

Language/ Dialect (भाषा/बोली)	Place of (का स्थान)				Others (अन्य)	
	Burn Mark (जले हुए का निशान)	Leucoder ma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)

ANNEXURE R-9

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District अमरोहा P.S. नौगांवा सादात Year 2023
(जिला): (थाना): (वर्ष):
FIR No. 0498 Date & Time of FIR 13/09/2023 18:43
(प्र.सू.रि. सं.): (प्र.सू.रि. की दिनांक/समय): बजे

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा दं सं 1860	323
2	भा दं सं 1860	504
3	भा दं सं 1860	506

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day मंगलवार Date From 05/09/2023 Date To 05/09/2023
(दिन): (दिनांक से): (दिनांक तक):
Time Period पहर 4 Time From 10:15 बजे Time To 10:15
(समय अवधि): (समय से): (समय तक): बजे

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date 13/09/2023 Time (समय): 18:43 बजे
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 075 Date & Time 13/09/2023 18:
(प्रविष्टि सं.): (दिनांक और समय): 43 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. दक्षिण - पश्चिम, Beat No.

1. (a) (थाना से दूरी और दिशा): 16.00 किमी (बीट सं.):

(b) Address मैस्को पब्लिक स्कूल अमरोहा
(पता):

(c) In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो):

Name of P.S. District(State)
(थाना का नाम): (ज़िला (राज्य)):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): पूजा बुट्टन

(b) Husband's Name (पति का नाम) : वसीम अहमद सिद्दीकी

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1978

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,
Driving License,PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	अलीजान मंजिल मौ0 कुरैशी,अमरोहा नगर,अमरोहा,उत्तर प्रदेश, भारत
2	स्थायी पता	अलीजान मंजिल मौ0 कुरैशी,अमरोहा नगर,अमरोहा,उत्तर प्रदेश, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9568603679

7.Details of known/suspected/unknown accused with full particulars

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अजक तौसीफ		पिता का नाम : नामालूम	1. अदम तहरीर, अज्ञात
2	अशहर तौसीफ		पिता का नाम : नामालूम	1. अदम तहरीर, अज्ञात
3	निघत जहां		पति का नाम : नामालूम	1. अदम तहरीर, अज्ञात

8. Reasons for delay in reporting by the complainant/informant
(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर..... सेवा में, थाना अध्यक्ष, नौगावां सादात, अमरोहा, उत्तर प्रदेश विषय: दिनांक 05-09-2023 की घटना के संदर्भ में FIR दर्ज करने की दरखास्त। महोदय, निवेदन है कि मैं पूजा बुट्टन प्रधानाचार्या, मैस्को पब्लिक स्कूल, अमरोहा आपको अवगत कराना चाहती हूँ कि दिनांक 05-09-2023 को मेरे विद्यालय प्रांगण में श्री अजक तौसीफ, श्री अशहर तौसीफ व उनकी माँ श्रीमती निघत जहाँ समय करीब 10:15 प्रातः बजे स्कूल गेट कीपर अशोक त्यागी से फीस जमा करने का बहाना करके अंदर आए। अंदर आकर चैयरमैन श्री कमाल फारूकी जो प्रांगण में खड़े थे, उनसे बिना पूछे अंदर प्रवेश करने लगे। चैयरमैन के पूछने पर कि आप लोग बिना बताए विद्यालय की बिल्डिंग में क्यों घुस रहे हैं। इस पर तीनों ने चैयरमैन से बदतमीजी व गाली गलौच करके चिल्लाया जिस पर सेक्रेट्री MIPRBMM श्री शबी अहमद, मैं व विद्यालय के कुछ कर्मचारी बाहर बीच बचाव के लिए आए। हम लोगों ने समझाने के प्रयास किया। परंतु हम लोगों की बात न मानकर अशहर तौसीफ व अजक तौसीफ ने चैयरमैन साहब को हाथापाई करके धक्के दिये, जिससे वो गिर पड़े, जब विद्यालय के कर्मचारियों ने समाने आकर पकड़ना चाहा तो उन्होंने कर्मचारियों को जान से मारने की धमकी देकर और हम को धक्का देकर चले गए। चैयरमैन आज मुझे

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIR कराने के लिए कहा था क्योंकि उस दिन से ही चैयरमैन व सैक्रेट्री की तबीयत खराब चल रही थी। आज मैं घटना की रिपोर्ट लिखवाने आई हूँ। रिपोर्ट लिखकर कानून कार्यवाही करने की कृपा करें। धन्यवाद एसडी अंग्रेजी अपठित 1309/2023 एसडी अंग्रेजी अपठित प्रार्थिनी पूजा बुट्टन W/O वसीम अहमद सिद्दीकी R/O अलीजान मंजिल, मौहल्ला कुरैशी, अमरोहा, U.P. Ph: 9568603679 नोट:- में सीसी 1133 जगवीर सिंह प्रमाणित करता हूँ कि उपरोक्त तहरीर की नकल व जीडी की कायमी शब्द व शब्द बोल-बोलकर कम्प्यूटर पर कम्प्यूटर कर्मी म0का0 1182 जितेश द्वारा टाईप करायी गयी है।

13. Action taken:

Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

- (1) **Registered the case and took up the investigation:** (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or (या)
- (2) **Directed (Name of I.O.)** RAM PRAKASH **Rank** SI (Sub-Inspector)
(जांच अधिकारी का नाम): TIWARI **(पद):**

No. 0872330768 to take up the Investigation
(सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) **Refused investigation due to** (जांच के लिए):

or (के कारण इंकार किया या)

(4) **Transferred to P.S.** **District**
(थाना): (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,

Police Station

(थाना प्रभारी के हस्ताक्षर)

Name SHO NAUGAWAN

Rank I (Inspector)

No. 9454403676

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
---	-------	--	--	--	--	--

3	महिला					
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N.C.R.B (एन.सी.आर.बी)
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Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoder ma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

ANNEXURE R-10

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District अमरोहा P.S. नौगांवा सादात Year 2024
 (जिला): (थाना): (वर्ष):
 FIR No. 0088 Date & Time of FIR 22/02/2024 20:06
 (प्र.सू.रि. सं.): (प्र.सू.रि. की दिनांक/समय): बजे

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा दं सं 1860	323
2	भा दं सं 1860	504
3	भा दं सं 1860	506
4	भा दं सं 1860	386

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day
(दिन):Date From
(दिनांक से):Date To
(दिनांक तक):Time Period
(समय अवधि):Time From
(समय से):Time To
(समय तक):

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(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date 22/02/2024 **Time (समय):** 20:06 बजे
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 082 **Date & Time** 22/02/2024 20:
(प्रविष्टि सं.): (दिनांक और समय): 06 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. **Beat No.**
1. (a) (थाना से दूरी और दिशा): (बीट सं.):
(b) **Address** अदम तहरीर
(पता):

(c) In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो):

Name of P.S. **District(State)**
(थाना का नाम): (ज़िला (राज्य)):

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6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): अबु बकर सब्बाक

(b) Father's Name (पिता का नाम) : मोहम्मद इनायत उल्लाह

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1982

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,
Driving License,PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	F 155 हिदायत अपार्टमेंट फ्लेट ,न0 301 शाहीन बाग ओखला,नई दिल्ली,दिल्ली,भारत
2	स्थायी पता	F 155 हिदायत अपार्टमेंट फ्लेट ,न0 301 शाहीन बाग ओखला,नई दिल्ली,दिल्ली,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9540450308

7.Details of known/suspected/unknown accused with full particulars

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

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S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अशहर तौसीफ		पिता का नाम : तौसीफ हसन	1. अदम तहरीर, अज्ञात
2	अजहक तौसीफ		पिता का नाम : तौसीफ हसन	1. अदम तहरीर, अज्ञात
3	निगहत परवीन		पति का नाम : तौसीफ हसन	1. अदम तहरीर, अज्ञात

8. Reasons for delay in reporting by the complainant/informant
(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर सेवा में माननीय एस एच ओ थाना नौगावाँ, अमरोहा, यूपी विषय: अशहर तौसीफ़, अजहक तौसीफ़ व निगहत परवीन द्वारा मैस्को स्कूल, आरबीएमएम कलेज व एमआईपी व उसके चेयरमैन, सचिव, प्रिंसिपल व अन्य के विरुद्ध लगातार षण्डयंत्र करके पैसे वसूली की कोशिश व डराना धमकाना एवं झूठे आरोप लगाने के संबंध में सख्त कानूनी कारवाई करने हेतु प्रार्थना पत्रा महोदया निवेदन इस प्रकार है कि मैं अबू बकर सब्बाक यह की कमाल फ़ारूकी, चेयरमैन आरबीएमएम कलेज, एमआईपी व मैस्को पब्लिक स्कूल अमरोहा हैं व दिल्ली के ए-80 निज़ामुद्दीन ईस्ट में रहते हैं। मैस्को पब्लिक स्कूल व दोनो कलेज में पहले तौसीफ़ हसन नामक मैनेजर हुआ करते थे जो स्कूल कलेज के मैनेजर व कलेज ट्रस्ट के ट्रस्टी भी थे जो सभी काम काज देखा करते थे, जिनका कोरोना महामारी में देहांत हो गया था और उनके देहांत के बाद उनके बेटे अशहर तौसीफ़ द्वारा स्कूल चलाने की ज़बर्दस्ती कोशिश व षण्डयंत्र किया गया परंतु मैनेजमेंट कमेटी ने पाया की तौसीफ़ साहब के कार्यकाल व उसके बाद अशहर तौसीफ़ द्वारा स्कूल से नाजायज़ लाभ उठाया गया है। अशहर द्वारा एक फ़र्जी यूनिवर्सिटी से पीएचडी की फ़र्जी डिग्री ली गई है। तौसीफ़ साहब ने अपने दोनों बेटों को एमआईपी व आरबीएमएम में ग़लत तरीके से

लेक्चरर बना रखा था। अशहर स्कूल व कलेज में पिस्टल लेके आता था और अभी भी अपने हथियार को चमका कर भय बनाता है। स्कूल व कलेज ट्रस्ट द्वारा संचालित किए जाते हैं जिसके महत्वपूर्ण दस्तावेज़ व समस्त कागज़ पत्र तौसीफ़ हसन द्वारा रखे जाते थे कियूँकि वही मैनेजर थे एवं कलेज की ट्रस्ट में ट्रस्टी व ट्रेज़रर भी थे जबकि चेयरमैन व सचिव दिल्ली रहते हैं, तौसीफ़ हसन साहब के देहांत के उपरांत ट्रस्ट, स्कूल व कलेज से संबंधित बहुत से महत्वपूर्ण रिकॉर्ड व दस्तावेज़ अशहर तौसीफ़, अज़हक़ तौसीफ़ व निगहत परवीन द्वारा ग़लत तरीक़े से छुपा लिए गए व वापस नहीं किए जा रहे हैं। स्कूल के पैसों से इनकी पर्सनल कार में डीज़ल डाला जाता था, अशहर व इनकी माता निगहत परवीन द्वारा स्कूल की आया को अपने घर काम पर रखा हुआ था जिसकी मासिक सैलरी स्कूल द्वारा अदा की जा रही थी, स्कूल से ही अपने ज़ाती ड्राइवर को सैलरी दी जा रही थी। इनकी बहन को स्कूल से टीचर के नाम पर फ़र्जी तरीक़े से कई साल से सैलरी दी जा रही थी। अशहर व उसके भाई बहन के बच्चे मैस्को स्कूल में बिना फ़ीस दिये ग़लत तरीक़े से पढ़ रहे थे। स्कूल की गाड़ी से बच्चे स्कूल आते जाते थे परंतु मांगने पर भी कभी स्कूल ट्रांसपोर्ट की फ़ीस अदा नहीं करते। अशहर की दूसरी बहन फ़बेहा को स्कूल में टीचर बना रखा था और वह भी अपने बच्चों की फ़ीस नहीं देती है। जब मैनेजमेंट द्वारा जाँच शुरू होते ही अशहर व उसके भाई अज़हक़ और माता निगहत द्वारा स्कूल व ट्रस्ट के चेयरमैन कमाल फ़ारूकी के विरुद्ध साज़िश शुरू करदी गई। अशहर तौसीफ़, अज़हक़ तौसीफ़ व निगहत परवीन द्वारा लगातार स्कूल में आकर उपद्रव मचाया जाता रहा है, स्कूल के रिकॉर्ड्स छीन कर फोटो लिए गए, स्कूल पर बार बार हमला किया गया, स्कूल की प्रिंसिपल, पूजा बट्टन की वीडियो बनायी गई जिसके सीसीटीवी फुटेज भी पुलिस को दिखाए गये। अशहर द्वारा प्रिंसिपल की तरफ़ से ग़लत तरीक़े से बहुत ही गंदी और शर्मनाक शिकायत पुलिस को भेज कर स्कूल के प्रिंसिपल व चेयरमैन की इज़्ज़त व इस्मत ख़राब करने की कोशिश भी की जिसकी प्रिंसिपल द्वारा पुलिस थाना अमरोहा नगर में बार बार शिकायतपत्र दिया गया लेकिन उसको डीडी एंटी भी नहीं हुई जिसको बाद में स्पीड पोस्ट द्वारा भेजा गया लेकिन कोई करवाई नहीं हुई। स्कूल में ज़बरदस्ती घुस कर स्कूल के स्टाफ़ व बच्चों को लगातार डराया व भयभीत किया जा रहा है। अमरोहा में चेरमैन की गाड़ी का पीछा किया जाता है और कोम्प्रोमाई करके 6 करोड़ की माँग पूरी ना करने पर अपनी पिस्टल दिखा कर जान से मारने की धमकी देता है। कलेज प्रबंधन कैमेटी द्वारा अशहर तौसीफ़ व अज़क़ तौसीफ़ को कलेज से सितंबर 2023 में निष्कासित कर निकाल दिया गया है जिसके बाद से वह लगातार झूठे आरोप से झूठे मुकदमों में फँसाने, चेयरमैन के अमरोहा आने पर जान से मारने की धमकी व गाड़ी का पीछा करके पिस्टल दिखा कर डराता है, कई बार जान से मारने की धमकी अथवा 6 करोड़ की माँग की जिसके उपरांत सभी केस वापस लेने व परेशान ना करने का कहा। यह उल्लेख करना उचित होगा की चेयरमैन कमाल फ़ारूकी व सचिव शबीह अहमद सीनियर सिटीजन हैं जो की दिल्ली में रहते हैं अथवा अशहर तौसीफ़, अज़हक़ तौसीफ़ व निगहत परवीन द्वारा

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

लगातार मानसिक व शारीरिक प्रताड़ना से बहुत बीमार हो गये हैं अथवा उनके मानसिक व शारीरिक स्वास्थ्य खराब होता जा रहा है। महोदय से अनुरोध है की अशहर तौसीफ़, अज़हक़ तौसीफ़ व निगहत परवीन के विरुद्ध ट्रस्ट में माली हेराफेरी, ग़बन, चीटिंग व फ़्रड करने, बिना इजाज़त स्कूल में घुस कर स्कूल के चेयरमैन, कलेज के सचिव शबी अहमद व प्रिंसिपल और अन्य स्टाफ़ के साथ हाथापायी व गालीग्लुच, पिस्टल दिखा कर जान से मारने की धमकी देने व 6 करोड़ की नाजायज़ व गेरक़ानूनी माँग करना, महिला प्रिन्सिपल के विरुद्ध अश्लील कहानी गढ़ने व अनैतिक हरकतें करने व बच्चों और महिला स्टाफ़ में डर खौफ़ का माहोल बनाने के घिनौने अपराध पर एफ़आईआर दर्ज कर के सख़्त क़ानूनी करवाई के आदेश देने का कष्ट करें। आपका आभारी। एसडी उर्दू अबु बकर सबबाक पुत्र श्री मोहम्मद इनायतउल्लाह निवासी F 155 हिदायत अपार्टमेंट फ़्लट नो 301 शाहीन बाग़ ओखला नई दिल्ली मोबाइल नो 9540450308 नोट- मै सीसी 1133 जगवीर सिंह प्रमाणित करता हूँ कि उपरोक्त तहरीर की नकल व जीडी की कायमी मेरे द्वारा शब्द व शब्द बोल बोल कर कम्प्यूटर पर कम्प्यूटर कर्मी का0 368 सागर सैनी द्वारा टाईप करायी गयी है ।

13. Action taken:

Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है ।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or
(या)

(2) Directed (Name of I.O.) Braj Mohan Singh **Rank** SI (Sub-Inspector)
(जांच अधिकारी का नाम): (पद):

No. 912650414
(सं.):

to take up the Investigation

(को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) Refused investigation due to (जांच के लिए):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

or (के कारण इंकार किया या)

(4) Transferred to P.S.

District

(थाना):

(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

**Signature of Officer in charge,
Police Station**

(थाना प्रभारी के हस्ताक्षर)

Name SHO NAUGAWAN

Rank I (Inspector)

No. 9454403676

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
---	-------	--	--	--	--	--

3	महिला					
---	-------	--	--	--	--	--

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoder ma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है ।)

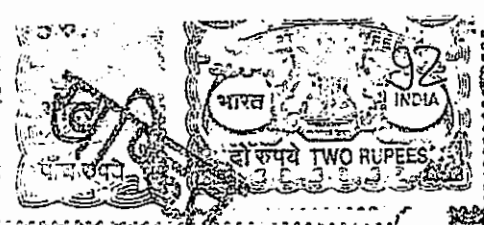
ANNEXURE - R11
(copy) 91



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फोटो स्टेट प्रतिलिपि

क्र. १०४



निजामपुरा गाँव

अमरोहा

मुरादाबाद

2/1/21

क्र.	खेती का नाम	खेती का क्षेत्रफल	खेती का प्रकार	खेती का मालिक	खेती का स्थान	खेती का मालिक का पता
801	0-22	392 मि	0-22	1	भूड़ दौयम	सड़क सि. ह.
802	0-80	392	0-80	386	दुमट दौयम कल्लर	सड़क सि. ह.
803	0-63	390 मि	0-29	248	दुमट दौयम कल्लर	कोरां 28/3
		399 1/2 मि	0-04		दुमट दौयम	कोरां
		399 1/8 मि	0-38		दुमट दौयम	कोरां
		392 मि	0-08		भूड़ दौयम	उजिलिचं
804	1-66	399 1/2	1-66	248	दुमट दौयम	तातव 9-66
		399 1/2 मि	0-90		दुमट दौयम	
805	0-64	399 1/8 मि	0-42	222	दुमट दौयम	कोरां 28/4
		392 1/9 मि	0-92		भूड़ दौयम	उजिलिचं
806	0-90	399 1/9	0-90	1	दुमट दौयम	सड़क सि. ह.



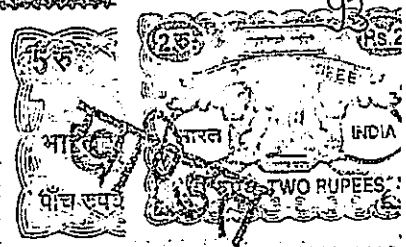
सत्य प्रति
 अभिलेखापार
 राजस्व अभिलेखा
 ऑफिस
 23/1/21

प्रतिलिपि करवा
 जो 2-62
 एम.ओ. 0-24
 गजस्थ अभिलेखागार
 फ्लैकटेड अमरोहा

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भारत का
 प्रायना पत्र की लि.

[298]
जो० च० आगर पत्र-45
 (निधम 97)



जंन चरमपुत्री अंशनिधम की धर 27 वें अंशनिधम की मनु मन्तरी
 ग्राम निजामपुरावाँ परगना न 27 नं० काशी जिला 2014

2102

1. अंश की संख्या	2. आगार का नाम पिनु नाम तथा पिनु नाम	3. जोन प्रारम्भ होने का वर्ष	4. पर्व माता संख्या	5. क्षेत्रफल	6. गरीशर दाग दिव संख्या	7. वि. नं०
	हुसैन पत्नी अली अकरम वन्क उल आलाद व रहत मान मोहम्मदजूर उफे अली अकरम पुग अव मोहम्मद नि० अमरोहा वापदादर हुसैन पुग कायम अली नि० अमरोहा मो० अकड़ा व दज्जूर पुग मौदान० राम फोदापुर श्रीणी मरुवर मो० रफा पुग अन्दुल रहमान उफे मोन्दा व मोहम्मद नूर पुग चाँप नि० हमरोहा मो० अर्दी	-	-	-	-	
252	मो० रफा पुग अन्दुल	-	808	9.66	96.60	229
253	मो० उरमान पुग शोकर अहमद निवामी अमरोहा मो० मुल्लाना	-	252 क 253 ग	0.96 0.25		222
			2	9.02	2.32	



निजामपुरावाँ
 चामरो
 निजामपुरावाँ
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जिलाधिकारी, जिला अमरोहा, उत्तर प्रदेश

386 शफिक अहमद पुत्र सादुल्ला नि. अमरोहा मो. लफडा	3-78	0.24	3-78
	3-78	0.60	
	802	0.80	
	2	9.28	28.12

387 शहजाद, सादवजाद नन्हे नूर अमिर अहमद रईस अहमद पुत्र गंगा जुम्मा नि. अमरोहा मो. लफडा	2-80	0.28	3-64
	300	0.65	
	2-80	2.46	
	2-80	0.80	
	8	3.64	42.02

388 शफिक अहमद पुत्र सादुल्ला अतिक अहमद, सदीक अहमद, शरीफ अहमद पुत्र गंगा मो. अहमद नि. अमरोहा मो. लफडा	3-80	2.20	23.72	3-64
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दस्तावेज का क्रम सं - 289/2024
 आवना पत्र की दिनांक 27/8/24
 आवक का नाम [Handwritten]
 कोर्ट/स्थान [Handwritten]
 तंगरी का नं. [Handwritten]
 अर्थ का विवरण [Handwritten]

प्रतिलिपि कक्षा

जयस्य अधिपति

23/01/24

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सत्य प्रतिलिपि

अभिजातमाली

जयस्य अधिपति

23/01/24

23/01/24



[206]
जो ० च ० आकार पत्र-45

(1957)

निगाहपुर मर्का

2/5/57

क्र. सं.	सालेव. का नाम, पितृ नाम का नाम	पिता का नाम	पुत्र का नाम	पेपर फल	श्री. सं. नं. पुजा का नं.	क्र. सं.
1	2	3	4	5	6	7
228	मुन्ना पुत्र मंगू निवासी अमरोहा मो० लाकडा		पुपू	१.८६	१८.५५	288
229	मोहम्मद रफ़ी पुत्र अब्दुल रहमान उफ़मोदा नि० अमरोहा मो० सही			४०५	०-६५	६.२० 289
226	मह कारसिंह पुत्र अमरोहा निवासी फाजलपुर			५२०	०.२८	२.०५ 284



2/5/57

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[213]
जो० च० आवार पत्र-45 फोटे स्टेट प्रतिलिपि

(निवम 97)

जोन चकवन्दी अधिनियम की धारा 27 के अधीन नैगर की गाँव तलौनी

गाँव निजामपुरा पुराना नरसिंह अमोहा 21/10/14

हस्ताक्षर लाता की क्रम संख्या	हस्ताक्षर का नाम, पिता नाम तथा स्थान राजत	जोत प्राप्त होने का वर्ष	नई गाटा संख्या	क्षेत्रफल	सातवां दाग चिय अथवा पुजारी का दाग	विशेष विवरण
1	2	3	4	5	6	7
282	मुज फकर अली व मुकरम अली पुत्र गरा वरकत अली निवासी अमरोहा मो० लकड़ा	-	355 402 490	9.21 0.92 3.68		252
			3	2.82	24.00	
283	श्री मत्तो मुख्तार व गम पत्नी अरुपुल लता फली निवासी अमरोहा मो० माजपोला	-	352 356 368 362	8.62 0.42 0.32 0.13		253
			8	6.28	22.62	
288	मोहम्मद नूर पुजवाप निवासी अमरोहा मो० जाफरी	-	803	0.63	2.22	254



हस्ताक्षर पत्र का क्रम संख्या 20/14
 आवार पत्र की दिनांक 24/10/14
 आवार का नाम 185/14
 फोटो स्टेट का नाम 2
 तैयारी का दिनांक 23/10/14
 जारी का दिनांक 23/10/14

साथ प्रतिलिपि
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प्रतिलिपि करता
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 फलेस्टेन अमरोहा

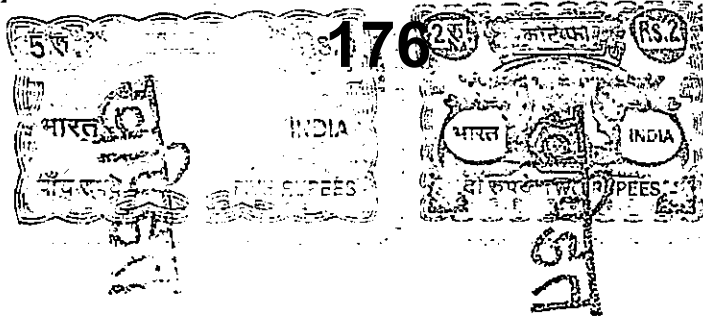
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 21/10/14

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99

जनसंघन प्रकल्प खतम

संख्या - 1389

दिनांक - 10/11/13, 14/1

स्थान - सिपायगुलावा

वह अक्षर

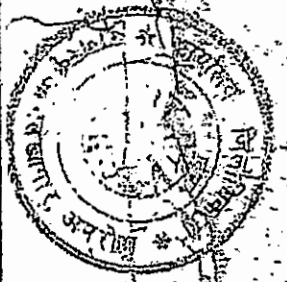
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पत्र नं. २३७/१९७७

क्र.सं.	विवरण	प्रमाण	दिनांक	स्थान	परिमाण	विवरण	प्रमाण	दिनांक	स्थान	परिमाण
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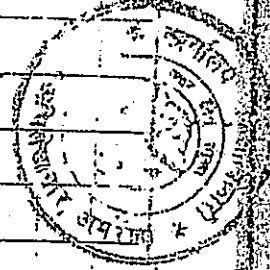
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Handwritten notes in Kannada, including '1/4' and '1/2' written vertically, and various other illegible characters.

Handwritten notes in Kannada, including '21/11/59' and '22/11/59' written vertically, and other illegible text.

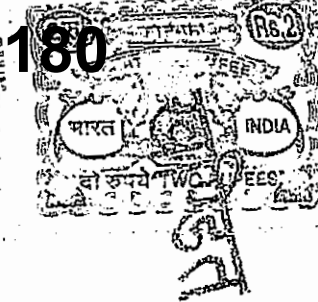
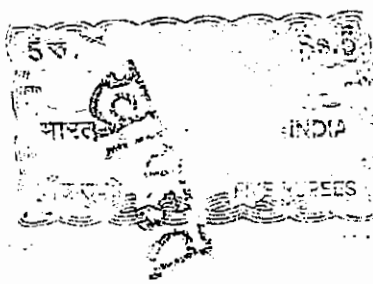
ಸ್ವಯಂ ಪ್ರತಿಷ್ಠಾಪನೆ
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101

रामलाल चतुर्थ खता

जन्म - 1359

सं. 157/166

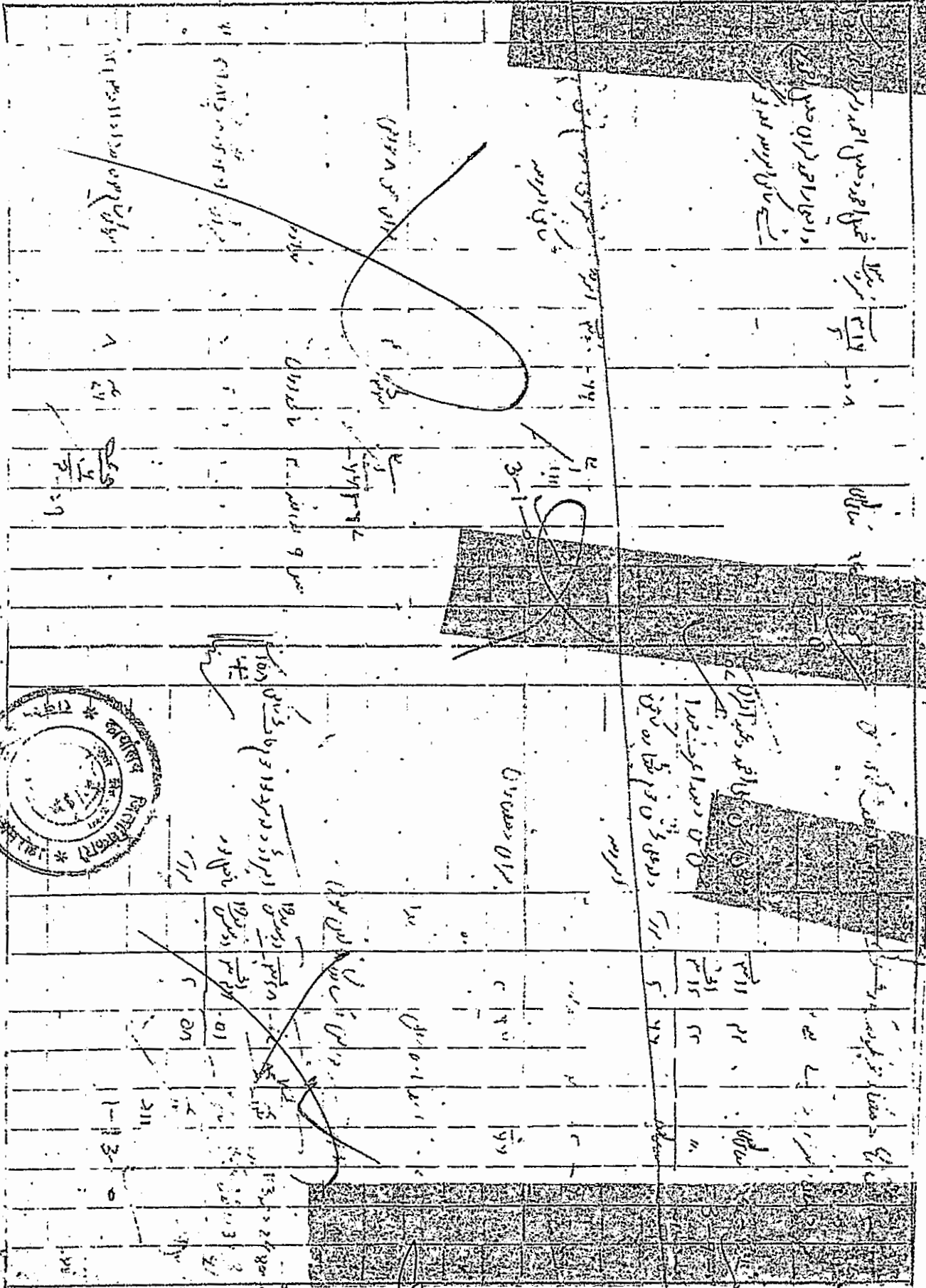
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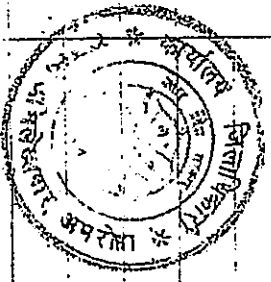
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مرتبہ شدہ نقشہ، صدر دفتر



क्र.सं.	प्लॉट नं.	क्षेत्रफल (वर्ग मी.)	मालिक	प्लॉट नं.	क्षेत्रफल (वर्ग मी.)	मालिक	प्लॉट नं.	क्षेत्रफल (वर्ग मी.)	मालिक	प्लॉट नं.	क्षेत्रफल (वर्ग मी.)	मालिक
1	190	91	...	2	3	4
5	195	11	...	6	7	8
9	10	11	12
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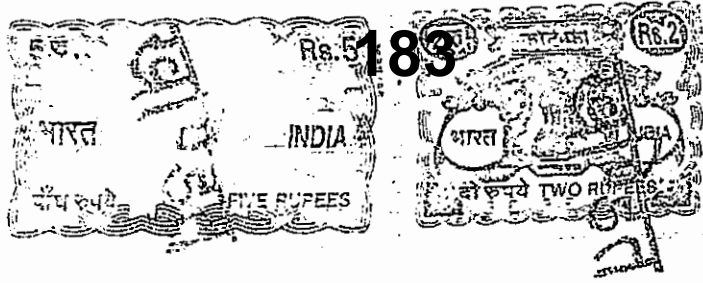
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सर्वेक्षण प्रतिवेदन
 जिल्हा अभियंता कार्यालय
 अहमदाबाद

अहमदाबाद

...

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104

जन लघन चतुप खतीनी

मन्दी - 1389

का 207/281

संम - सिपायजी

जे अयेर

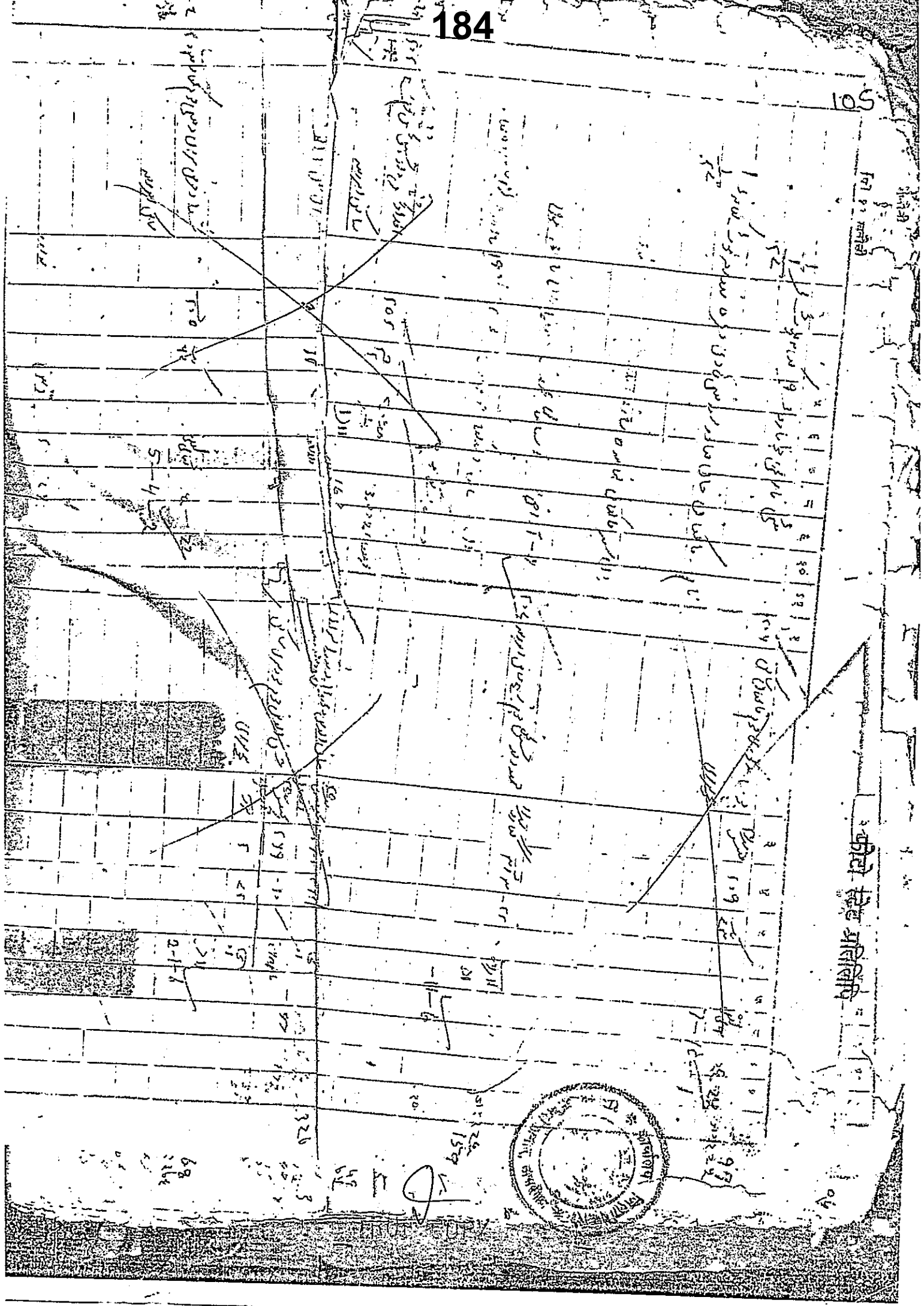
सिपा अयेर

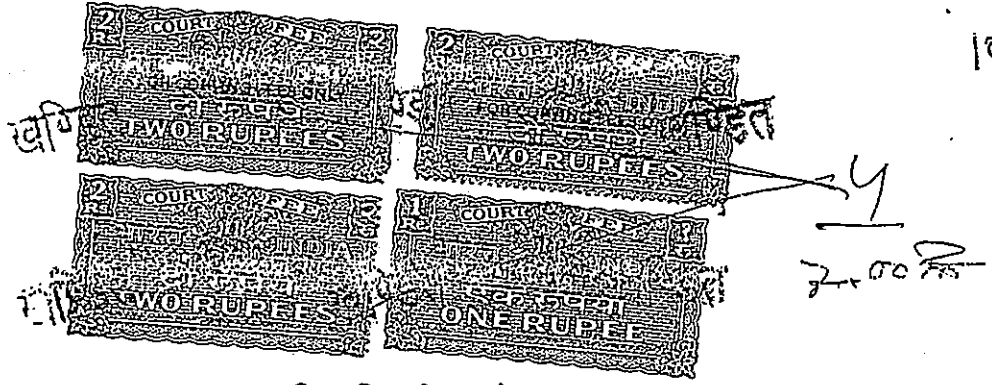


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107 92 महीना

कीटी सिंह अतिथि





न्यायालय जिलाधिकारी अमरोहा।

नकल स्वीकृति पत्र नियत प्राधिकारी/उपजिलाधिकारी विनियमित

क्षेत्र अमरोहा दिनांक - 31.12.2020

मानचित्र सं०-96/2020, धारा 10 आर०वी०ओ०एक्ट,

मौजा निजामपुर गर्वी, तहसील व जनपद अमरोहा

सरकार बनाम तौफीक हसन नकवी

नोट:- यह पत्रावली वाद सं० डी-202413380000500, धारा 15(2)
आर०वी०ओ०एक्ट, मौजा निजामपुर गर्वी, तहसील व जिला अमरोहा,
प्रबन्ध समितिराशिदा बेगम बनाम सरकार

छायाप्रति (1) किता सलंगन



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रतलान नरल वरती

रतन नरली - 1404 + 01409

रतली - 32, 224, 346

रतन - नरली नरली

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14084

22 कृतीक इत्यस्य च अतीकृत्यस्य
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३३४ जी.ए.म.द.सी.के.ए. अ.उ.ल.र.द.म.न. ४०५ ०-२३३ ६-२०५
 उ.क.गोदा.नि.क.सि.सि.ए.ओ.सि.ह.



३३५ म.ए.क.प्र.सि.ए.पु.ग.अ.म.र.सि.ए.जि. ४०५ ०-२३३ ६-२०५
 उ.क.गोदा.नि.क.सि.सि.ए.ओ.सि.ह.

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कोठी स्टेट प्रतिलिपि

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 प्रजापति का पता 16/5/2024
 प्रजापति का नाम 16/5/2024
 प्रजापति का पता 16/5/2024

प्रजापति
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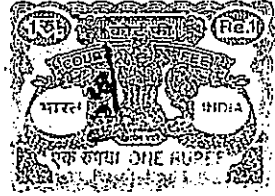
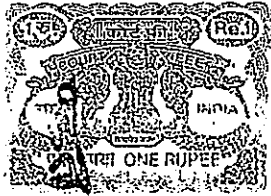
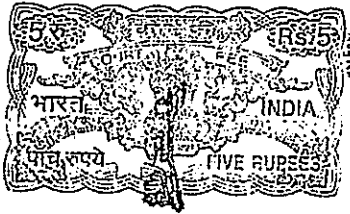
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संलग्न नक्का अर्जा

संन मासिक - 1410 to 1415

लाभिकता - 226, 239, 249

संन - निष्कासक संन

संन - अर्जा

संन - अर्जा

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क्रम संख्या	खाता खतौनी	प्राप्तिकार का नाम	प्राप्तिकार का पता	प्राप्तिकार प्रारंभ होने का फसली वर्ष	प्राप्तिकार प्रारंभ गाटे की संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	प्राप्तिकार ब्यास देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आंश या उरसाका संराश उनकी संख्या तथा दिनांक सहित और आंश देने वाले अधिकारी का पद	टिप्पणी
1	2	3	4	5	6	7-12	8	9	
00226	मो० र फी	अब्दुल रहमान उर्फ भौदा	सट्टी अमरोहा	1403फ	कुल गाटे : 1	कुल क्षे : 0.7570	18.55	पुत्र मंगू नि मो० लकड़ा अमरोहा का नाम खारिज है। केसर जहां पुत्रों खलील खां पत्नी गुलजार अहमद नि कान्जी जादा अमरोहा का नाम बजट 0 वे० दर्ज हो 107 ₹ 0.05	
00227	महकार सिंह	अमर सिंह	फाजलपुर	1403फ	कुल गाटे : 1	कुल क्षे : 0.2630	6.20		
00228	श्रीमती भाया देवी पत्नी	रामचरन	मो० चोक अमरोहा	1403फ 1403फ 1403फ 1403फ 1403फ	कुल गाटे : 6	कुल क्षे : 1.5620	20.20	1411फ आदेश NTKL/757/29.8.03 छल भाग गाटा नं० 422मि/0.019, 425मि/0.202, 427मि/0.148 429मि/0.060 कुल चार किते/0.42.9 ल० 10.60 रु से श्रीमती भायादेवी पत्नी रामचरन नि मो० चोक अमरोहा का नाम खारिज होकर छिददा खां पुत्र नूर अहमद नि० मो० नौगजा अमरोहा का नाम बतौर बैनामा दर्ज हो ह० ले० 13.10.03	
00229	मोवीन अहमद उर्फ कल्लन अब्दुल कदयूम	मो० याकूब मो० याकूब	लकड़ा अमरोहा लकड़ा अमरोहा	1403फ 1403फ	कुल गाटे : 2	कुल क्षे : 0.5140	12.50		
00230	मो० भागिद खां	अब्दुल वाहिद खां	घर फर्रुखिया अमरोहा	1406फ	कुल गाटे : 1	कुल क्षे : 0.3630	8.95		



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ग्राम क्रमांक : 70010100209 ग्राम का नाम : निजामपुर गंवी

भाग - 1

खाता खातीनी क्रम संख्या	खातेदार का नाम	पिता / पति / संरक्षक का नाम	निवास स्थान	भौमिक अधिकार प्रारम्भ होने का फसली वर्ष	खाते के प्रत्येक गाटे की छसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका संरक्षण उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	2			3	4	5	6	7-12	13
	अरशद अली श्रीमती अफरोज जहां बेगम फराज अली नावा 13 साल अफजाल अली नावा 11 साल सेफ अली नावा 9 साल श्रीमति तबासुतु जहां	मुज्जफर अली मुज्जफर अली मुकर्रम अली सं 0 तमास्तु जहां मुकर्रम अली सं 0 तमास्तु जहां मुकर्रम अली सं 0 तमास्तु जहां मुकर्रम अली	लकडा अमरोहा लकडा अमरोहा लकडा अमरोहा लकडा अमरोहा लकडा अमरोहा लकडा अमरोहा	1403फ	410	1.5340			
	श्रीमती मुख्तारी बेगम पत्नी	अब्दुल लतीफ खां	मजापोता अमरोहा	1403फ 1403फ 1403फ 1403फ	355ख 357 374 375	1.9100 0.2100 0.3720 0.0530			
	मो 0 नूर	चांद	जाफरी अमरोहा	1403फ	403	0.2950			
	मो 0 फुरकान खां मो 0 जमाल खां वाजिद अली मुजाहिद अली	मो 0 इर फान मो 0 इर फान दिलशाद खुशीद अली	काला कुआं अमरोहा काला कुआं अमरोहा नौबतखाना अमरोहा नौबतखाना अमरोहा	1403फ	316	0.4780			
					कुल गाटे : 3	कुल क्षे : 2.1940	54.00		
					कुल गाटे : 4	कुल क्षे : 2.5450	52.75		
					कुल गाटे : 1	कुल क्षे : 0.2950	8.25		

1412फ आदेश श्रीमान NIN वाद सं 0485/17.5.05
खा 0 सं 0239 पूर्ण भाग गा 0 सं 0403/0.295 ल 08.25 रु
व खा 0 सं 0249 गा 0 सं 0404/0.717 ल 017.70 रु के बाकदार
भाग से मो 0 नूर पुत्र चांद नि मो 0 जाफरी अमरोहा का
नाम खारिज करके रशिदा बेगम मुस्लिम महा विद्यालय
अमरोहा नि 0 जे 0 पो 0 नगर प्रबन्धक नासिर हसन पुत्र
स्व 0 शमशूल हसन नि मो 0 सददो अमरोहा बज 0 ने 0/
950000 दर्ज हो र 0 17.5.05





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खाता खतीनी क्रम संख्या	खातेदार का नाम	पिता / पति / संरक्षक का नाम	निवास स्थान	भौमिक अधिकार प्रारम्भ होने का फसली वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार व्यक्ति देय मातृपुत्री या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका संराश्र उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	2	3	4	5	6	7-12	8	9	

कानूजादा अमरोहा का नाप बतौर वैनामा दर्ज हो
होले 8.11.04

कुल गाटे : 1 कुल क्षेत्र : 0.4740 18.80

00247 मो० गुजाओत अली खां मो० मुजाहिद अली खां चाहशोर अमरोहा 1403फ 352क 0.8370
कुल गाटे : 1 कुल क्षेत्र : 0.8370 20.70

00248 मो० हसनन मो० नूर चहमुल्लामान अमरोहा 1403फ 332क 0.3760
मो० नूर वरकतुल्ला मो० नूर जहां फूरी वरकतुल्ला चहमुल्लामान अमरोहा 1403फ 332क 0.3760
शुबेव अहमद राहत अली चहमुल्लामान अमरोहा
सागीर अहमद नजीर अहमद वाजार रज्जाक अमरोहा
मो० जैनव खातून पत्नी मो० मुजतबा अमरोहा
मो० सददोक रहोमख्शा अमरोहा
अब्दुल अजीज अब्दुल अमरोहा
अनीस हेदर अब्दुल अमरोहा
अब्दुल रहीम खैराती अमरोहा
बजीउददीन जहूरउददीन अमरोहा
तकी रजा मूसोरजा अमरोहा
अब्बास अकरम हसन अकरम अमरोहा
सईद अकरम हसन अकरम अमरोहा
बकफ अलल औलाद अबु मोहम्मद अमरोहा
एहतयाम मो० जहूर उर्फ अकरम अबु मोहम्मद अमरोहा
सो सित्वे हेदर नकवी सो मशफूर हसन गुंजरी अमरोहा



कुल गाटे : 1 कुल क्षेत्र : 0.3760 14.00

00249 मोहम्मद रफी अब्दुल रहमान उर्फ भोंदा सट्टी अमरोहा 1403फ 404 0.7170 1412फ आदेश श्रीमान NTN वाद /
मोहम्मद नूर चांद सट्टी अमरोहा सं०485/17.5.05खा०सं०239पूर्ण भाग गा०सं०403/0.295
ल०8.25रू०व खा०सं०249 गा०सं०404/0.717ल०17.70



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ANNEXURE R-12

कार्यालय जन सूचना अधिकारी, तहसील अमरोहा जनापद, अमरोहा
पत्रांक- 124 / 210/2023 दिनांक- 25/5/24

विषय- सूचना अधिकार अधिनियम 2005 के अन्तर्गत।

भेसिको पब्लिक स्कूल धनीरा रोड अमरोहा
द्वारा हरशान सिंह एडवोकेट
तहसील परिषद अमरोहा।

कृपया सम्बन्धित शिपयक अपने प्रार्थना पत्र दिनांक 22.08.2023 जो जन सूचना अधिकार अधिनियम 2005 के अन्तर्गत प्रेषित किया गया है का संदर्भ ग्रहण करने का कष्ट करे, जिसके द्वारा आवेदक ने अधिशासी अधिकारी नगर पालिका परिषद अमरोहा द्वारा तहसीलदार अमरोहा से मांगी गयी आख्या दिनांक 19.08.2023 की प्रति उपलब्ध करायें जाने की मांग की गयी है।

रखत के सम्बन्ध में पदल सहायक रजिस्ट्रार कानूनगो से आख्या/सूचना प्राप्त की गयी। जिसकी प्रति इस पत्र के साथ संलग्न कर प्रेषित है। कृपया तदनुसार अवगत हो।

जनसूचना अधिकारी
तहसीलदार
अमरोहा

TRUE COPY

मसौदा

सलमन पुत्र कार्यालय नगरपालिका परिषद अमरोहा के पत्रांक 405/क/अ/2023 दिनांक 20.07.2023 द्वारा ग्राम निजामपुर गवी स्थित गाटा संख्या 404 की राजस्व अभिलेखों में दर्ज पूर्व स्थिति अभिलेख सहित चाही गयी है जिसकी अभिलेखीय जांच उपरान्त आख्या निम्न प्रकार है-

उक्त के सम्बन्ध में अवगत करना है कि ग्राम निजामपुर गवी गाटा संख्या 404 रकबा 0.717है० आकार पत्र-41 के अनुसार चकवन्दी पूर्व गाटा संख्या 311/1 रकबा 1.67डि० व 311/2मि० रकबा 0.10डि० है। फसली वर्ष 1359 के खसरा में गाटा संख्या 311 रकबा 3.02डि० पर फराल सिंघाडा (1.17डि०) व विशेष विवरण में तालाब के साथ फेज बख्श, अली अहमद, ईदा, मिन्दा उर्फ छिद्दा का नाम काश्तकार के रूप में अंकित है। 1359फसली वर्ष की सलमन खतौनी के खाता संख्या 157गाटा संख्या 311 व रकबा 44डि० खाता संख्या 113 गाटा संख्या 311/3 रकबा 0.08डि० खाता संख्या 141 गाटा संख्या 311/4 रकबा 0.03डि० खाता संख्या 217 गाटा संख्या 311अ, रकबा 1.54डिसमिल, खाता संख्या 129 गाटा संख्या 311 रकबा 0.7डि०, खाता संख्या 149 गाटा संख्या 311अ/2 रकबा 0.41डि० पर फेज बख्श व ईदा व अली अहमद पिसरान हुसैन बख्श व मिन्दा उर्फ छिद्दा बल्द अली बख्श कौम भटियारा साकिन अमरोहा का नाम (आसजी जिश पर आसामियान बाहेसियत दखीलकार काविज हो। 1- असामियान दखीलकार बमुजिब एक्ट नम्बर 2 सन 1901ई० एक्ट हाप साविक दखीलकार कराये दे दिये गये हों।) दखीलकार काश्तकार के रूप में दर्ज है।

ग्राम निजामपुर गवी के सलमन चकवन्दी आकार पत्र 41 में गाटा संख्या 404 रकबा 1.77डि० के विशेष विवरण में तालाब रकबा 1.77डि० अंकित है जबकि चकवन्दी आकार पत्र-45 में खाता संख्या 258 गाटा संख्या 404 रकबा 1.77डि० पर मोहम्मद रफी पुत्र अब्दुल रहमान उर्फ मौदा व मोहम्मद नूर पुत्र चांद निवासी मोहल्ला अमरोहा सटटी श्रेणी 1-क संक्रमणीय भूमिधर दर्ज है।

वर्तमान खतौनी फसली वर्ष 1428-1433 खाता संख्या 253 गाटा संख्या 404 रकबा 0.717है० श्रेणी 1-क (भूमि जो संक्रमणीय भूमिधरों के अधिकार में है) पर शशिदा बेगम मुस्लिम महाविद्यालय अमरोहा द्वारा प्रबंधक नासिर हसन पुत्र रामशुल हसन निवासी मोहल्ला सददी अमरोहा, कमाल अहमद फारुकी पुत्र नफीस अहमद फारुकी निवासी त्रिपोलिया अमरोहा का नाम सहखातेदार के रूप में दर्ज है।

पृष्ठ 2 पर

- 2 -

उपरोक्त विवरण से स्पष्ट है कि ग्राम निजामपुर तर्की का वर्तमान गाटा संख्या 404 व पूर्व गाटा संख्या 311 शासकीय तालाब के रूप में नहीं रहा है फसली वर्ष 1359 आकार पत्र 45 व वर्तमान खतौनी के अनुरूप यह भिन्न-2 काश्तकारों की भूमि रही है। साथ ही 1359फ0 खसरे व आकार पत्र 41 के विशेष विवरण में उक्त गाटा संख्या पर तालाब अंकित है। यह भी उल्लेखनीय है कि माननीय सर्वोच्च न्यायालय द्वारा याचिका संख्या 4787/2001 हिचलाल तिवारी बनाम कमला देवी में पारित आदेशों के अनुरूप जलमग्न भूमि पोखर तालाब आदि के रूप में संरक्षित किये जाने का निर्देश है। आस्था अवलोकनार्थ श्रीमान जी की सेवा में सादर प्रेषित है।

Boela
16/8/2023

ग.सैदग

क्र.सं. लखनपुत्रा संकेतित

16/8/2023

क्र.सं. लखनपुत्रा संकेतित

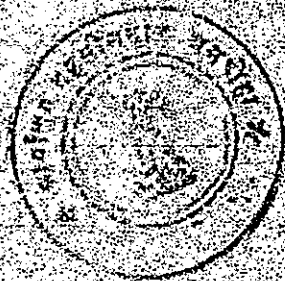
16/8/2023

TRUE COPY

महोदय,

कृपया आवेदक मेस्सिओ पब्लिक स्कूल धनौरा रोड अमरोहा द्वारा हरजान सिंह एडवोकेट तहसील परिषद अमरोहा के प्रार्थना पत्र दिनांक 22.08.2023 जो जन सूचना अधिकार अधिनियम 2005 के अन्तर्गत प्रेषित किया गया है का सन्दर्भ ग्रहण करने का कष्ट करे, जिसके द्वारा आवेदक ने अधिशासी अधिकारी नगर पालिका परिषद अमरोहा द्वारा तहसीलदार अमरोहा से मांगी गयी आख्या दिनांक 19.08.2023 की प्रति उपलब्ध कराये जाने की मांग की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि आवेदक द्वारा जो सूचना चाही गयी है वह कार्यालय में उपलब्ध राजस्व अभिलेखों का अंग नहीं है। उक्त आख्या स्थलीय/अभिलेखीय जांच के आधार पर अधिशासी अधिकारी नगर पालिका परिषद अमरोहा को इस कार्यालय द्वारा मूल में आवश्यक कार्यवाही हेतु प्रेषित की जा चुकी है। उक्त आख्या से सम्बन्धित कोई मूल अभिलेख इस कार्यालय में उपलब्ध नहीं है तथा सूचना प्राधिकरण द्वारा रक्षित अभिलेखों का अंग न होने की दशा में उपलब्ध कराया जाना सम्भव नहीं है। कृपया तदनुसार अवगत लें।



26/9/2023
सत्यकि (कल)

TRUE COPY

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Original Application No. 219/2024

IN THE MATTER OF :

SYED ASHHAR TAUSEEF

...Petitioner

Vs

KAMAL FARUQUI

...Respondents

I, Kamal Faququi Respondent No. 1 do hereby nominate and appoint

ABHINAV RAMKRISHNA

D/824/2007

ADVOCATE

FLAT 134, SUPREME ENCLAVE, MAYUR VIHAR PHASE-1, DELHI

MOBILE: 9971746533, adv.ramkrishna@gmail.com

noted case authorized him :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 23RD day of AUGUST 2024 .Accepted subject to the terms of fees

Advocates

ABHINAV RAMKRISHNA

ABHINAV RAMKRISHNA
Advocate-on-Record

AOR Code : 2370
Supreme Court of India
Alexandra C-406, Granville, Noida
Sec-83B, Noida-201304
M.: +91 9971746533
E-mail: adv.ramkrishna@gmail.com

KAMAL FARUQUI

23 AUG 2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Original Application No. 219/2024

IN THE MATTER OF :

SYED ASHHAR TAUSEEF

...Petitioner

Vs

KAMAL FARUQUI

...Respondents

I, Kamal Faququi on behalf of Rashida Begum Muslim Vidhyalaya do hereby nominate and appoint

ABHINAV RAMKRISHNA

D/824/2007

ADVOCATE

FLAT 134, SUPREME ENCLAVE, MAYUR VIHAR PHASE-1, DELHI

MOBILE: 9971746533, adv.ramkrishna@gmail.com

noted case authorized him :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

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Advocates

ABHINAV RAMKRISHNA,

ABHINAV RAMKRISHNA

Advocate-on-Record

AOR Code : 2370

Supreme Court of India

Alexandra C-406, Green Park Phase

Sec-93B, Noida-201301

M.: +91 9971746533

E-mail: adv.ramkrishna@gmail.com

KAMAL FARUQUI
For Rashida Begum Muslim Vidhyalaya (R-3)

Chairman

23 AUG 2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Original Application No. 219/2024

IN THE MATTER OF :

SYED ASHHAR TAUSEEF

...Petitioner

Vs

KAMAL FARUQUI

...Respondents

I, Kamal Faquqi on behalf of Mesco Public School do hereby nominate and appoint

ABHINAV RAMKRISHNA

D/824/2007

ADVOCATE

FLAT 134, SUPREME ENCLAVE, MAYUR VIHAR PHASE-1, DELHI

MOBILE: 9971746533, adv.ramkrishna@gmail.com

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Advocates
ABHINAV RAMKRISHNA

ABHINAV RAMKRISHNA
Advocate-on-Record
AOR Code : 2370
Supreme Court of India
Alexandra C-406, Ground Floor, Phase
Sec-93B, Noida 201301
M.: +91 9971746533
E-mail: adv.ramkrishna@gmail.com

MESCO Public School, Amritsar

KAMAL FARUQUI

For Mesco Public School (R-4)
Chairman

23 AUG 2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Original Application No. 219/2024

IN THE MATTER OF :

SYED ASHHAR TAUSEEF

...Petitioner

Vs

KAMAL FARUQUI

...Respondents

I, Kamal Faququi on behalf of Mesco Institute of Pharmacy do hereby nominate and appoint

ABHINAV RAMKRISHNA

D/824/2007

ADVOCATE

FLAT 134, SUPREME ENCLAVE, MAYUR VIHAR PHASE-1, DELHI

MOBILE: 9971746533, adv.ramkrishna@gmail.com

noted case authorized him :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

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Advocates

ABHINAV RAMKRISHNA
ABHINAV RAMKRISHNA
 Advocate-at-Record
 AOR Code : 2370
 Supreme Court of India
 Alexandra C-408, Grand Max
 Sec-93B, Noida-201304
 M.: +91 9971746533
 E-mail: adv.ramkrishna@gmail.com

~~For MESCO Institute of Pharmacy~~
KAMAL FARUQUI
 For Mesco Institute of Pharmacy (R-5) Chairman

23 AUG 2024